

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, March 8, 1976/Phalgun 18, 1897 (Saka)

No. 538

11 A.M.

1. Obituary References

The Speaker made references to the passing away of (1) Shri Moinul Haque Choudhury, who was a sitting Member of Lok Sabha; and (2) Shri K. C. Reddy, who was a Member of the Constituent Assembly, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1, 2 and 5—10 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—51, 53—68, 70—115 and 117—122 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding Report submitted by the Pipelines Inquiry Commission (Takru Commission) which was set up in August, 1970, to inquire into certain matters connected with the laying of Gauhati-Siliguri and Haldia-Barauni-Kanpur Pipelines of Indian Oil Corporation.
- (2) Report of the Pipelines Inquiry Commission (August, 1975), under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (3) Findings and Important Observations contained in the Report of the Pipelines Inquiry Commission (Hindi and English versions).
- (4) A copy each of the following Ordinances (Hindi and English

[P.T.O.]

versions) issued by the President under provision of article 123(2)(a) of the Constitution:—

- (i) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Ordinance, 1976 (No. 1 of 1976) promulgated by the President on the 1st March, 1976;
- (ii) The Departmentalisation of Union Accounts (Transfer of Personnel) Ordinance, 1976 (No. 2 of 1976) promulgated by the President on the 1st March, 1976.
- (5) A copy of 'Economic Survey, 1975-76' (Hindi and English versions).
- (6) A copy of the Urban Land (Ceiling and Regulation) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 85(E) in Gazette of India dated the 17th February, 1976, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with an explanatory note.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) The Customs (Publication of Names) Rules, 1975, published in Notification No. G.S.R. 27(7) in Gazette of India dated the 19th January, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 183 published in Gazette of India dated the 7th February, 1976.
 - (iii) G.S.R. 74(E), 76(E) and 77(E) published in Gazette of India dated the 12th February, 1976 together with an explanatory memorandum.
 - (iv) G.S.R. 106(E) published in Gazette of India dated the 1st March, 1976 together with an explanatory memorandum.
- (8) A copy of Notification No. G.S.R. 75(E) (Hindi and English versions) published in Gazette of India dated the 12th February, 1976 making certain amendment to the Second Schedule to the Indian Tariff Act, 1934, under sub-section (2) of section 4A of the said Act together with an explanatory memorandum.
- (9) A copy of the Central Excise (Fifth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 164 in Gazette of India dated the 7th February, 1976, under section 38 of the Central Excises and Salt Act, 1944.
- (10) A copy of the Income-tax (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 134(E) in Gazette of India dated the 23rd February, 1976, under section 296 of the Income-tax Act, 1961.
- (11) A copy of the Wealth-tax (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 147(E) in Gazette of India dated the 1st March, 1976, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

- (12) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 162 published in Gazette of India dated the 7th February, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 163 published in Gazette of India dated the 7th February, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 68(E) published in Gazette of India dated the 9th February, 1976 together with an explanatory memorandum.
- (13) A statement regarding fire in a bogie of T-64 Up Thana-Bombay V.T. Local Train between Sion and Matunga stations of the Central Railway on the 12th February, 1976.
- (14) A copy of the Gadgil Committee Report (Hindi and English versions) on the points raised in the Memorandum submitted by the National Seeds Corporation Employees' Union to the Prime Minister on January 30, 1971.
- (15) A copy of the Central Warehousing Corporation (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 143 in Gazette of India dated the 31st January, 1976, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (16) A copy of Notification No. G.S.R. 52(E) (Hindi and English versions) published in Gazette of India dated the 30th January, 1976 containing corrigendum to Notification No. G.S.R. 211(E) dated the 29th April, 1975, under sub-section (3) of section 25 of the Seeds Act, 1966.
- (17) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 98(E) in Gazette of India dated the 27th February, 1976, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (18) A copy of the Fertiliser (Movement Control) (Second Amendment) Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 49(E) in Gazette of India dated the 28th January, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (19) A copy of the Annual Report (Hindi and English versions) of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (20) A copy of the Order of the President dated the 5th March, 1976 issued under section 51 of the Government of Union Territories Act, 1963, extending the President's rule in Pondicherry for a further period of one year commencing from 28th March, 1976, published in Notification No. S.O. 174 (E) in Gazette of India dated the 6th March, 1976.

[P.T.O.]

- (21) A copy of the Madras City Municipal Corporation (Amendment) Ordinance, 1976 (Tamil Nadu Ordinance No. 5 of 1976) (Hindi and English versions) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976, under provisions of article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (22) A copy of the Annual Report (Hindi version) of the Indian Institute of Science, Bangalore for the year 1974-75.
- (23) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1973-74 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961, (Hindi version).
- (24) A copy of the Certified Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1973-74.

5. Calling Attention

Shri Ramavatar Shastri called the attention of the Minister of Communications to the increase in the rates of postal services, telegrams and telephones on the eve of Parliament Session.

The Minister of Communications made a statement in regard thereto.

6. Minutes of Committee on Papers laid on the Table—laid on the Table

Minutes of the sittings of the Committee on Papers laid on the Table held on the 23rd June, 1975, 18th February and 1st March, 1976, were laid on the Table.

7. Report of Committee on Papers laid on the Table

Shri Era Sezhiyan presented the First Report of Committee on Papers laid on the Table.

8. Statement by Minister

The Minister of Petroleum made a statement regarding discovery of oil by ONGC in Bassein structure.

9. The Nagaland Budget—1976-77

Shrimati Sushila Rohatgi presented a statement of estimated receipts and expenditure of the State of Nagaland for the year 1976-77.

10. The Pondicherry Budget—1976-77

Shrimati Sushila Rohatgi presented a statement of estimated receipts and expenditure of the Union territory of Pondicherry for the year 1976-77.

11. Supplementary Demands for Grants (General)—1975-76

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1975-76.

12. Government Bills—Passed

(i) *The Indian Lighthouse (Amendment) Bill, 1976*

The motion for consideration of the Bill was moved by Shri H. M. Trivedi.

The following Members took part in the debate:—

(1) Shri Mohammad Ismail

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.*)

(2) Shri Hari Singh

Shri H. M. Trivedi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. M. Trivedi.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Warehousing Corporations (Amendment) Bill, 1976*

The motion for consideration of the Bill was moved by Shri Annasahib P. Shinde.

The following Members took part in the debate:—

(1) Shri Krishna Chandra Halder

(2) Shri M. C. Daga

(3) Shri D. K. Panda

(4) Shri Nathu Ram Ahirwar

(5) Shri Erasmo de Sequeira

(6) Shri Nathuram Mirdha

Shri Annasahib P. Shinde replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Annasahib P. Shinde.

[P.T.O.]

The motion was adopted and the Bill was passed.

(iii) *The High Court Judges (Conditions of Service) Amendment Bill, 1976*

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri H. N. Mukerjee
- (3) Shri M. C. Daga
- (4) Shri Satyendra Narayan Sinha
- (5) Shri Vasant Sathe
- (6) Shri Frank Anthony
- (7) Shri C. M. Stephen
- (8) Shri Aravinda Bala Pajanor
- (9) Shri P. G. Mavalankar
- (10) Shri Ramavator Shastri

Shri H. R. Gokhale replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 6 were adopted.

Clause 7 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

The motion was adopted and the Bill, as amended, was passed.

(iv) *The Supreme Court Judges (Conditions of Service) Amendment Bill, 1976*

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri H. R. Gokhale

The motion was adopted and the Bill, as amended, was passed.

13. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifty-ninth Report of the Business Advisory Committee.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th March, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 9, 1976 | Phalguna 19, 1897 (Saka)

No. 539

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 21, 25, 29—34 and 36—39 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 123—179 and 181—222 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 11 of the Delimitation Act, 1972:—
 - (i) S.O. 64(E) published in Gazette of India dated the 27th January, 1976 making certain corrections in Delimitation Commission's Order No. 2 dated the 31st May, 1973 in respect of the State of Nagaland.
 - (ii) S.O. 71(E) published in Gazette of India dated the 31st January, 1976 making certain corrections in Delimitation Commission's Order No. 31 dated the 1st January, 1975 in respect of the State of Tamil Nadu.
 - (iii) S.O. 109(E) published in Gazette of India dated the 13th February, 1976 making certain corrections in Delimitation Commission's Order No. 40 dated the 28th April, 1975 in respect of the Union Territory of Delhi.
- (2) A copy of the Railways Red Tariff (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 148 in Gazette of India dated the 31st January, 1976, issued under section 47 of the Indian Railways Act, 1890.

[P.T.O.]

- (3) A copy of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 115 in Gazette of India dated the 24th January, 1976, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15A of the Indian Museum Act, 1910:—
 - (i) The Indian Museum (Amendment) Rules, 1976, published in Notification No. G.S.R. 218 in Gazette of India dated the 14th February, 1976.
 - (ii) The Custody and Handling of Exhibits in the Indian Museum, Calcutta (Amendment) Rules, 1976, published in Notification No. G.S.R. 219 in Gazette of India dated the 14th February, 1976.

4. Assent to Bills

(i) Secretary-General laid on the Table following seven Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Delhi Land Holdings (Ceiling) Amendment Bill, 1976.
- (2) The Nagaland Appropriation Bill, 1976.
- (3) The Pondicherry Appropriation Bill, 1976.
- (4) The Regional Rural Banks Bill, 1976.
- (5) The Payment of Bonus (Amendment) Bill, 1976.
- (6) The Urban Land (Ceiling and Regulation) Bill, 1976.
- (7) The Prevention of Food Adulteration (Amendment) Bill, 1976.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following twenty Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Burmah Shell (Acquisition of Undertakings in India) Bill, 1976.
- (2) The Delhi Development (Amendment) Bill, 1976.
- (3) The Election Laws (Extension to Sikkim) Bill, 1976.
- (4) The Sales Promotion Employees (Conditions of Service) Bill, 1976.
- (5) The Imports and Exports (Control) Amendment Bill, 1976.
- (6) The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Bill, 1976.
- (7) The Maintenance of Internal Security (Amendment) Bill, 1976.
- (8) The Delhi Rent Control (Amendment) Bill, 1976.

- (9) The Bonded Labour System (Abolition) Bill, 1976.
- (10) The Conseration of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1976.
- (11) The Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Bill, 1976.
- (12) The Press Council (Repeal) Bill, 1976.
- (13) The Equal Remuneration Bill, 1976.
- (14) The Motor Vehicles (Amendment) Bill, 1976.
- (15) The Prevention of Publication of Objectionable Matter Bill, 1976.
- (16) The Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976.
- (17) The Payment of Wages (Amendment) Bill, 1976.
- (18) The House of the People (Extension of Duration) Bill, 1976.
- (19) The Levy Sugar Price Equalisation Fund Bill, 1976.
- (20) The Industrial Disputes (Amendment) Bill, 1976.

5. Calling Attention

Shri Samar Mukherjee called the attention of the Minister of External Affairs to the reported precondition laid down by the Bangladesh Government for talks on sharing of Ganga waters and the stalemate arising out of it.

The Minister of External Affairs made a statement in regard thereto.

6. Motion regarding Fifty-ninth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

“That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on the 8th March, 1976.”

The motion was adopted.

7. Government Bills—Passed

- (i) *The High Court at Patna (Establishment of a Permanent Bench at Ranchi) Bill, 1976*

The motion for consideration of the Bill was moved by Dr. V. A. Seyid Muhammad.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri N. E. Horo
- (3) Shri M. C. Daga
- (4) Shri Vayalar Ravi
- (5) Shri Aravinda Bala Pajanor
- (6) Shri Sarjoo Pandey
- (7) Shri N. K. P. Salve
- (8) Shri Vasant Sathe

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Dr. V. A. Seyid Muhammad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 1 to Clause 2 moved by Shri N. E. Horo, the House divided, Ayes 7; Noes 87. The amendment was accordingly negatived.

An amendment to Clause 2 was adopted.

Clause 2 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. V. A. Seyid Muhammad.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Standards of Weights and Measures Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri A. C. Geogre.

The following Members took part in the debate:—

- (1) Dr. Saradish Roy*
- (2) Shri Sarjoo Pandey*
- (3) Shri M. C. Daga*
- (4) Shri Surendra Mohanty*
- (5) Shri P. G. Mavalankar*
- (6) Pandit D. N. Tiwary*

Shri A. C. George replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 85 and the Schedule were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri A. C. George.

The motion was adopted and the Bill, as amended, was passed.

8. Statutory Resolution—Under Consideration

Shri K. Brahmananda Reddy moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 31st January, 1976 under article 356 of the Constitution in relation to the State of Tamil Nadu.”

The following Members took part in the debate:—

- (1) Shri Era Sezhiyan*
- (2) Shri K. Gopal*
- (3) Shri Dinen Bhattacharya*
- (4) Shrimati Parvathi Krishnan (Speech unfinished).*

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th March, 1976)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 10, 1976|Phalguna 20, 1897 (Saka)

No. 540

11.01 A.M.

1. Starred Questions

Starred Questions No. 41—43, 46, 49, 50, 53—55 and 58 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 223—251, 253—262, 264—275 and 277—326 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Jute Manufactures Cess Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 89(E) in Gazette of India dated the 18th February, 1976, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1974-75.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 81(E) and 82(E) published in Gazette of India dated the 16th February, 1976 together with an explanatory memorandum.

[P.T.O.]

- (ii) G.S.R. 267 and 268 published in Gazette of India dated the 28th February, 1976 together with an explanatory memorandum.
- (iii) G.S.R. 271 published in Gazette of India dated the 28th February, 1976 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Seventh Amendment) Rules, 1976, published in Notification No. G.S.R. 238 in Gazette of India dated the 21st February, 1976 together with an explanatory memorandum.
 - (ii) The Central Excise (Ninth Amendment) Rules, 1976, published in Notification No. G.S.R. 100(E) in Gazette of India dated the 1st March, 1976 together with an explanatory memorandum.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 94(E) and 95(E) published in Gazette of India dated the 25th February, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 101(E) and 102(E) published in Gazette of India dated the 1st March, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 104(E) published in Gazette of India dated the 1st March, 1976 together with an explanatory memorandum.
- (6) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1972-73 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- * (7) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 237 in Gazette of India dated the 19th July, 1975, under section 185 of the Navy Act, 1957.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy Leave (First Amendment) Regulations, 1976, published in Notification No. S.R.O. 29 in Gazette of India dated the 21st February, 1976.

*The notification was previously laid on the Table on the 16th January, 1976 and was re-laid under Rule 234(?) of the Rules of Procedure.

- (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1976, published in Notification No. S.R.O. 32 in Gazette of India dated the 21st February, 1976.
- (9) A copy each of the following reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iv) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Beas Construction Board Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 242 in Gazette of India dated the 21st February, 1976, under sub-section (3) of section 97 of the Punjab Reorganisation Act, 1966.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 8th March, 1976, Rajya Sabha passed the Contempt of Courts (Amendment) Bill, 1976.
- (ii) That at its sitting held on the 8th March, 1976, Rajya Sabha passed the Maternity Benefit (Amendment) Bill, 1976.

5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Contempt of Courts (Amendment) Bill, 1976.
- (2) The Maternity Benefit (Amendment) Bill, 1976.

6. Panel of Chairmen

The Speaker announced that he had nominated Shri P. Parthasarthy on the Panel of Chairmen *vice* Shri H. K. L. Bhagat having been appointed as a Minister.

7. Motions for Election to Committee

(1) Shri Dharnidhar Basumatari moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st April, 1976.”

The motion was adopted.

(2) Shri Dharnidhar Basumatari moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st April, 1976, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

8. The Budget (Railways)—1976-77

Shri Kamalapati Tripathi presented a statement of the estimated receipts and expenditure of the Government of India for the year 1976-77 in respect of Railways.

9. Statutory Resolution—Adopted

Discussion on the following Resolution moved on the 9th March, 1976, continued:—

“That this House approves the Proclamation issued by the President on the 31st January, 1976 under article 356 of the Constitution in relation to the State of Tamil Nadu.”

The following Members took part in the debate:—

(1) Shrimati Parvathi Krishnan

(2) Shri O. V. Alagesan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(3) Shri H. M. Patel

(4) Shri R. V. Swaminathan

(5) Shri Satyendra Narayan Sinha

(6) Shri K. Suryanarayana

- (7) Shri Krishnan Manoharan
- (8) Dr. Henry Austin
- (9) Shri Tridib Chaudhuri
- (10) Shri M. Ram Gopal Reddy
- (11) Shri M. Kalyanasundaram
- (12) Shri S. Radhakrishnan
- (13) Shri C. M. Stephen

Shri K. Brahmananda Reddy replied to the debate.

On the Resolution the House divided, Ayes 176; Noes 3. The Resolution was accordingly adopted.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th March, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 11, 1976|Phalguna 21, 1897 (Saka)

No. 541

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 62, 63, 66—70, 72 and 73 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 327—443 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 245 in Gazette of India dated the 21st February, 1976, under section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Seventh Amendment) Rules, 1975, published in Notification No. G.S.R. 62 in Gazette of India dated the 10th January, 1976.
 - (ii) The Indian Telegraph (Sixth Amendment) Rules, 1975, published in Notification No. G.S.R. 63 in Gazette of India dated the 10th January, 1976.
 - (iii) The Indian Telegraph (First Amendment) Rules, 1976, published in Notification No. G.S.R. 178 in Gazette of India dated the 7th February, 1976.
 - (iv) The Indian Telegraph (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 224 in Gazette of India dated the 14th February, 1976.

[P.T.O.]

- (v) The Indian Telegraph (Third Amendment) Rules, 1976, published in Notification No. G.S.R. 250 in Gazette of India dated the 21st February, 1976.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) of item (2) above.
- (4) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—
- (i) Statement No. XXXII—Fourth Session, 1972
 - (ii) Statement No. XX—Eighth Session, 1973
 - (iii) Statement No. XVII—Ninth Session, 1973
 - (iv) Statement No. XXI—Tenth Session, 1974
 - (v) Statement No. XIV—Eleventh Session, 1974
 - (vi) Statement No. XIII—Twelfth Session, 1974
 - (vii) Statement No. XVII—Thirteenth Session, 1975
 - (viii) Statement No. I—Fifteenth Session, 1976
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur (Rajasthan) for the year 1974-75.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur (Rajasthan) for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 255 in Gazette of India dated the 21st February, 1976, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.
- (7) A copy of the Employees' Family Pension (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 182 in Gazette of India dated the 7th February, 1976, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952, together with an explanatory memorandum.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1974-75.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
- (i) The Apprenticeship (Second Amendment) Rules, 1976, pub-

lished in Notification No. G.S.R. 38(E) in Gazette of India dated the 23rd January, 1976.

(ii) The Apprenticeship (Amendment) Rules, 1976, published in Notification No. G.S.R. 125 in Gazette of India dated the 24th January, 1976.

4. Calling Attention

Shri Erasmo de Sequeira called the attention of the Minister of Agriculture and Irrigation to the need for urgent and widespread purchases by Government to support prices of vital agricultural commodities.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

5. The Pondicherry Budget

The following items of business were taken up together:—

* (1) General Discussion on the Budget for the Union territory of Pondicherry for 1976-77.

* (2) Demands for Grants Nos. 1 to 33 in respect of the Budget for the Union territory of Pondicherry for 1976-77.

The following Members took part in the combined debate:—

(1) Shri Jagadish Bhattacharyya

(2) Shri Erasmo de Sequeira

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(3) Shri Aravinda Bala Pajanor

(4) Shri M. Kalyanasundaram

(5) Dr. Henry Austin

Shrimati Sushila Rohatgi replied to the debate.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Pondicherry) for 1976-77, were voted in full.

6. Government Bill—Introduced

The Pondicherry Appropriation (No. 2) Bill, 1976.

7. Government Bill—Passed

The Pondicherry Appropriation (No. 2) Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

8. The Nagaland Budget

The following items of business were taken up together:—

** (1) General Discussion on the Budget for the State of Nagaland for the year 1976-77.

*Discussed together.

**Discussed together.

[P.T.O.]

**** (2) Demands for Grants Nos. 1, 3 to 9 and 12 to 54 in respect of the Budget for the State of Nagaland for 1976-77.**

The following Members took part in the combined debate:—

- (1) Shri D. Deb
- (2) Shri Ranen Sen

Shrimati Sushila Rohatgi replied to the debate.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Nagaland) for 1976-77, were voted in full.

9. Government Bill—Introduced

The Nagaland Appropriation (No. 2) Bill, 1976

10. Government Bill—Passed

The Nagaland Appropriation (No. 2) Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

11. Statutory Resolution—Adopted

Shri K. Brahmananda Reddy moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation, dated the 22nd March, 1975, in respect of Nagaland, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 26th March, 1976.”

The following Members took part in the debate:—

- (1) Shri D. Deb
- (2) Shri Erasmo de Sequeira
- (3) Shri Ranen Sen

Shri K. Brahmananda Reddy replied to the debate.

The Resolution was adopted.

12. Supplementary Demands for Grants (General)—1975-76

Discussion on the Supplementary Demands for Grants Nos. 2 to 4, 6, 12, 13, 15, 17 to 19, 21, 25, 27 to 31 33 to 41, 43 to 54, 56 to 60, 62, 64, 66, 69 to 71, 75 to 77, 79, 81, 83, 84, 86 to 90, 92, 93, 95, 96, 101, 105 and 107 in respect of the Budget (General) for 1975-76 commenced.

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th March, 1976).

S. L. SHAKDHER,
Secretary-General.

****Discussed together.**

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 12, 1976/Phalguna 22, 1897 (Saka)

No. 542

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 81—88 and 98 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 444—489, 491—549, 551, 552 and 554—566 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding submission of Final Report of the National Commission on Agriculture.
- (2) A copy of the Report of the National Commission on Agriculture—1976—Parts I to XV.
- (3) A note (Hindi and English versions) containing the important recommendations made in the Final Report of the National Commission on Agriculture.
- (4) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report of the National Commission on Agriculture—1976.
- (5) A copy of Notification No. G.S.R. 269 (Hindi and English versions) published in Gazette of India dated the 28th February, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (6) A copy of the Amendments (Hindi and English versions) to the Reserve Bank of India Scheduled Banks' Regulations, 1951, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (7) A copy of the Life Insurance Corporation (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 80(E) in Gazette of India dated the 10th February, 1976, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

[P.T.O.]

- (8) A copy of Notification No. G.S.R. 121(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 10th March, 1976, Rajya Sabha agreed without any amendment to the Indian Lighthouse (Amendment) Bill, 1976, passed by Lok Sabha on the 8th March, 1976.
- (ii) That at its sitting held on the 10th March 1976, Rajya Sabha passed the Tamil Nadu State Legislature (Delegation of Powers) Bill, 1976.
- (iii) That at its sitting held on the 10th March, 1976, Rajya Sabha passed the Indian Standards Institution (Certification Marks) Amendment Bill, 1976.

5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1976.
- (2) The Indian Standards Institution (Certification Marks) Amendment Bill, 1976.

6. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 15th March, 1976.

7. Motion

Shri S. B. P. Pattabhai Rama Rao moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the resignation of Shri V. N. Gadgil from the Joint Committee and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee.”

The motion was adopted.

8. Supplementary Demands for Grants (General)—1975-76

Discussion on the Supplementary Demands for Grants Nos. 2 to 4, 6, 12, 13, 15, 17 to 19, 21, 25, 27 to 31, 33 to 41, 43 to 54, 56 to 60, 62, 64, 66, 69 to 71, 75 to 77, 79, 81, 83, 84, 86 to 90, 92, 93, 95, 96, 101, 105 and 107 in respect of the Budget (General) for 1975-76 continued and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1975-76, were voted in full.

9. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1976.

10. Government Bill—Passed

The Appropriation (No. 3) Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

11. Budget (Railways)—1976-77

General Discussion on the Budget (Railways) for 1976-77 commenced.

The following Members took part in the debate:—

(1) Shri Samar Mukherjee

(2) Shri Narain Chand Parashar

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(3) Shrimati Parvathi Krishnan

(4) Shri S. A. Kader

(5) Shri Bhagwat Jha Azad

The discussion was not concluded.

12. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1971 (Amendment of Part III)
by Shri Bhogendra Jha.*

The motion for consideration of the Bill was moved by Shri Bhogendra Jha.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

The following Members took part in the debate:—

(1) Shri D. Deb

(2) Shri B. R. Shukla

[P.T.O.]

(3) Shri H. N. Mukerjee

(4) Shri M. C. Daga

(5) Shri Biren Dutta

(6) Shri Rajaram Dadasaheb Nimbalkar

(7) Shri Sat Pal Kapur

(8) Shri Prasannbhai Mehta (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th March, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 15 1976, Phalguna 25, 1897 (Saka)

No. 543

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 101, 103, 106, 109, 112, 114—116, 119 and 120 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 567—645 and 647—679 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Water (Prevention and Control of Pollution) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 352 in Gazette of India dated the 6th March, 1976, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (2) A copy of the Sugar (Price Determination for 1975-76 Production) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 67(E) in Gazette of India dated the 9th February, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) The Tamil Nadu Indebted Agriculturists (Temporary Relief) No. 2 Ordinance, 1976 (Tamil Nadu Ordinance No. 7 of 1976) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976.

[P.T.O.]

- (ii) The Tamil Nadu Indebted Persons (Temporary Relief) No. 2 Ordinance, 1976 (Tamil Nadu Ordinance No. 8 of 1976) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976.
 - (iii) The Tamil Nadu Indebted Agriculturists and Indebted Persons (Special Provisions) No. 2 Ordinance, 1976 (Tamil Nadu Ordinance No. 9 of 1976) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976.
- (4) A copy of the Central Wakf Council (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 144(E) in Gazette of India dated the 27th February, 1976, under sub-section (3) of section 8D of the Wakf Act, 1954.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 327 published in Gazette of India dated the 6th March, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 328 published in Gazette of India dated the 6th March, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 329 published in Gazette of India dated the 6th March, 1976 together with an explanatory memorandum.
 - (iv) G.S.R. 330 published in Gazette of India dated the 6th March, 1976 together with an explanatory memorandum.
 - (v) G.S.R. 331 published in Gazette of India dated the 6th March, 1976 together with an explanatory memorandum.
 - (vi) G.S.R. 118(E) published in Gazette of India dated the 10th March, 1976 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 239 published in Gazette of India dated the 21st February, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 325 published in Gazette of India dated the 6th March, 1976 together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Sixth Amendment) Rules, 1976, published in Notification No. G.S.R. 240 in Gazette of India dated the 21st February, 1976.
 - (ii) The Central Excise (Eighth Amendment) Rules, 1976, published in Notification No. G.S.R. 322 in Gazette of India dated the 6th March, 1976.
- (8) A copy of Notification No. G.S.R. 266 (Hindi and English versions) published in Gazette of India dated the 28th February, 1976, making certain amendments to Notification No. G.S.R. 1455 dated the 1st October, 1971, under section 51 of the Finance (No. 2) Act, 1971.

- (9) A copy of the Fertiliser (Control) Second Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 103(E) in Gazette of India dated the 1st March, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (10) A copy of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Second Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 295 in Gazette of India dated the 28th February, 1976, under sub-section (3) of section 25 of the University Grants Commission Act, 1956 together with an explanatory memorandum.
- (11) A copy of the Annual Report of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1974-75 together with the Audited Accounts.
- (12) (i) A copy of Proclamation (Hindi and English versions) dated the 12th March, 1976 issued by the President under article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G.S.R. 123(E) in Gazette of India dated the 12th March, 1976, under article 356(3) of the Constitution.
- (ii) A copy of order (Hindi and English versions) dated the 12th March, 1976, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 124(E) in Gazette of India dated the 12th March, 1976.
- (iii) A copy of the Report dated the 12th March, 1976 of the Governor of Gujarat to the President (Hindi and English versions).

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th March, 1976, Rajya Sabha passed the Foreign Contribution (Regulation) Bill, 1976,
- (ii) That at its sitting held on the 11th March, 1976, Rajya Sabha agreed without any amendment to the High Court at Patna (Establishment of a Permanent Bench at Ranchi) Bill, 1976, passed by Lok Sabha on the 9th March, 1976.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court Judges (Conditions of Service) Amendment Bill, 1976, passed by the Lok Sabha on the 8th March, 1976.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Supreme Court Judges (Conditions of Service) Amendment Bill, 1976, passed by Lok Sabha on the 8th March, 1976.

[P.T.O.]

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Foreign Contribution (Regulation) Bill, 1976, as passed by Rajya Sabha.

6. Announcement by Speaker

The Speaker announced that, as was customary, the House would adjourn at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the Budget.

7. The Budget (Railways)—1976-77

General Discussion on the Budget (Railways) for 1976-77 continued.

The following Members took part in the debate:—

- (1) Shri K. Hanumanthaiya
 - (2) Shri Satyendra Narayan Sinha
 - (3) Pandit D. N. Tiwary
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*
- (4) Shri Tha Kiruttinan
 - (5) Shri Dinesh Chandra Goswami
 - (6) Shri K. Ramkrishna Reddy
 - (7) Shri Surendra Mohanty
 - (8) Shri Krishna Chandra Pandey
 - (9) Shri R. N. Barman
 - (10) Shri Frank Anthony
 - (11) Shri Shrikishan Modi
 - (12) Shri R. R. Sharma
 - (13) Sardar Swaran Singh Sokhi
 - (14) Shri Narendra Singh Bisht
 - (15) Dr. Kailas (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

8. The Budget (General)—1976-77

Shri C. Subramaniam presented a statement of the estimated receipts and expenditure of the Government of India for the year 1976-77.

9. Government Bill—Introduced

The Finance Bill, 1976.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th March, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 17, 1976|Phalguna 27, 1897 (Saka)

No. 544

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 121—123, 125 and 127—133 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 680—766 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 141(E) (Hindi and English versions) published in Gazette of India dated the 25th February, 1976, issued under section 9 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Report (Hindi and English versions) of the Central Electronics Limited, New Delhi, for the period 26th June, 1974 to 31st March, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[P.T.O.]

- (28) Shri Ram Hedao
- (29) Shri M. Ram Gopal Reddy
- (30) Shri Mohd. Shafi Qureshi
- (31) Shri Shiv Kumar Shastri
- (32) Shri Biswanarayan Shastri
- (33) Shri Raja Kulkarni
- (34) Shri K. Pradhani
- (35) Shri N. K. Sanghi
- (36) Shri Mohan Swarup
- (37) Shri Vasant Sathe

Shri Kamalapati Tripathi commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

***6. Statement by Minister**

The Minister of Parliamentary Affairs made a statement that Lok Sabha would continue to sit during lunch hour also with effect from Thursday, the 18th March, 1976 till the conclusion of the current session.

The House agreed.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th March, 1976.)

S. L. SHAKDHER,
Secretary-General.

*Made at 5-10 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 18, 1976/Phalguna 28, 1897 (Saka)

No. 545

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 141, 143—145, 147, 150, 152, 154 and 155 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 767—800, 802, 804—841, 843—860 and 862—879 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of Notification Nos. G.S.R. 204(E) to 228(E), 230(E), and 231(E), published in Gazette of India dated the 16th March, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (2) A copy each of Notification Nos. G.S.R. 128(E), 129(E), 132(E), 133(E), 135(E) to 153(E), 157(E) to 159(E), 161(E) to 193(E), 196(E), 197(E), 200(E), 201(E) and 203(E) published in Gazette of India dated the 16th March, 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (3) A copy of Notification No. G.S.R. 229(E) published in Gazette of India dated the 16th March, 1976 under sub-section (5) of section 3 of the Indian Tariff Act, 1934 together with an explanatory memorandum.
- (4) A copy of the Central Excises (Tenth Amendment) Rules, 1976, published in Notification No. G.S.R. 160(E) in Gazette of India dated the 16th March, 1976, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.
- (5) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Notifications mentioned at (1), (2), (3) and (4) above.

[P.T.O.]

- (6) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 63(E) in Gazette of India dated the 5th February, 1976, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (7) A copy of Notification No. S.O. 88(E) (Hindi and English versions) published in Gazette of India dated the 7th February, 1976 regarding extension of the Aluminium (Control) Order, 1970 to the State of Sikkim, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of the Industrial Disputes (Central) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 111(E) in Gazette of India dated the 5th March, 1976, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947.
- (9) A copy of Notification No. G.S.R. 238(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

4. Paper relating to Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Dharnidhar Basumatari laid on the Table a Statement showing the replies to the recommendations contained in Chapter V of the Thirty-fourth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Action Taken by Government on the recommendations contained in the Thirtieth Report regarding reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Hindustan Machine Tools Limited, which were not furnished by Government in time for inclusion in the Report.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 15th March, 1976, Rajya Sabha agreed without any amendment to the Warehousing Corporations (Amendment) Bill, 1976, passed by Lok Sabha on the 8th March, 1976.
- (ii) That at its sitting held on the 15th March, 1976, Rajya Sabha agreed to the amendment made by Lok Sabha on the 9th March, 1976, in the Standards of Weights and Measures Bill, 1976.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation No. (3) Bill, 1976, passed by Lok Sabha on the 12th March, 1976.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation (No. 2) Bill, 1976, passed by Lok Sabha on the 11th March, 1976.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Nagaland Appropriation (No. 2) Bill, 1976, passed by Lok Sabha on the 11th March, 1976.

6. Report of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Seventy-eighth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Sixty-second Report on Rural Electrification Corporation Limited.

7. The Budget (Railways)—1976-77

Shri Kamalapati Tripathi concluded his speech in reply to the General Discussion on the Budget (Railways) for 1976-77.

The discussion was concluded.

8. Statutory Resolution—Adopted

Shri Pranab Kumar Mukherjee moved the following Resolution:—

“That in pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), this House approves the notification of the Government of India in the Ministry of Finance (Department of Revenue and Insurance) No. G.S.R. 75(E), dated the 12th February, 1976, increasing the export duty to Rs. 800 per tonne on groundnut kernel, Rs. 600 per tonne on groundnut in shell and Rs. 300 per quintal on coffee, with effect from the date of publication of the said notification.”

The Resolution was adopted.

9. Government Bill—Passed

*The Tamil Nadu State Legislature (Delegation of Powers)
Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri S. A. Muruganantham
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri J. Matha Gowder
- (5) Shri O. V. Alagesan

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin

The motion was adopted and the Bill was passed.

[P.T.O.]

10. The Budget (General)—1976-77

General Discussion on the Budget (General) for 1976-77 commenced.

The following Members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Dr. V. K. R. Varadaraja Rao
- (3) Shri A. K. Gopalan
- (4) Shri N. K. P. Salve
- (5) Shri Erasmo de Sequeira
- (6) Shri Chintamani Panigrahi
- (7) Shri Priya Ranjan Das Munsri
- (8) Shri P. G. Mavalankar
- (9) Shri K. Suryanarayana
- (10) Shri K. Lakkappa

The discussion was not concluded.

6.08 P.M.

(LoK Sabha adjourned till 11 A.M. on Friday, the 19th March, 1976)

S. L. SHAKDHER.
Secretary-General

Brief Record of Proceedings
Minutes of the Committee on Public Undertakings

Friday, March 19, 1976 / Pithavara, 29, 1897 (Saka)
No. 546
11.01 A.M.

1. Starred Questions
Starred Questions Nos. 161—163, 165, 169, 171, 175 and 178 were orally answered. Replies to remaining questions were laid on the Table.
2. Unstarred Questions
Replies to Unstarred Questions Nos. 880—907, 909—978 and 980—997 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 125(E) published in Gazette of India dated the 15th March, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 326 published in Gazette of India dated the 6th March, 1976.
- (2) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 1143 (E) in Gazette of India dated the 27th February, 1976, under sub-section (3) of section 114 of the Gold Control Act, 1968.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 115(E) published in Gazette of India dated the 9th March, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 232(E) published in Gazette of India dated the 17th March, 1976 together with an explanatory memorandum.
- (4) A copy of the Medicinal and Toilet Preparations (Excise Duties) Construction of References Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 127 (E) in Gazette

of India dated the 16th March, 1976, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

- (5) A copy of the Tenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1975, under section 29 of the Life Insurance Corporation Act, 1956.

4. Report and Minutes of Committee on Public Undertakings

Shri Amarnath Vidyalkar presented the following Report and Minutes of the Committee on Public Undertakings:—

- (i) Eightieth Report of the Committee on Public Undertakings of Hindustan Antibiotics Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

5. Statement regarding (1) Cancellation of Five Sittings of Lok Sabha in April and (2) Extension of Session

The Minister of Parliamentary Affairs made a statement regarding (i) cancellation of sittings of Lok Sabha fixed on the 19th, 20th, 21st, 22nd and 23rd April, 1976; (ii) extension of the session upto the 22nd May, 1976; (iii) no question hour during the extended period and (iv) re-scheduling of the financial programme.

The House agreed.

6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 22nd March, 1976.

7. Supplementary Demands for Grants (Railways)—1975-76

Shri Kamalapati Tripathi presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1975-76.

8. The Tamil Nadu Budget

Shri C. Subramaniam presented a statement of estimated receipts and expenditure of the State of Tamil Nadu for the year 1976-77.

9. The Budget (General)—1976-77

General Discussion on the Budget (General) for 1976-77 continued.

The following Members took part in the debate:—

- (1) Shri P. K. Deo
- (2) Shri M. V. Krishnappa
- (3) Shri Hari Kishore Singh
- (4) Shri O. V. Alagesan
- (5) Shri Sher Singh

- (6) Shri Natwarlal Patel
- (7) Dr. Kailas
- (8) Shrimati Mukul Banerji
- (9) Shri B. R. Shukla
- (10) Shri C. M. Stephen
- (11) Shri Balakrishna Venkanna Naik
- (12) Shri P. Antony Reddi
- (13) Shri A. K. Kotrashetti
- (14) Shri Biswanarayan Shastri
- (15) Shri Arjun Sethi
- (16) Shri Dinesh Chandra Goswami
- (17) Shri Mulki Raj Saini (*Speech unfinished*).

The discussion was not concluded.

10. Motion regarding Sixtieth Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna Bhattacharyya moved the following motion:—

“That this House do agree with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1976.”

The motion was adopted.

11. Private Member's Resolution—Under Consideration

Shri K. P. Unnikrishnan concluded his speech on the following Resolution moved by him on the 30th January, 1976:—

“This House taking into consideration the experience of the working of the Constitution of India during the last twenty-five years and confronted with the tasks and challenges of social reconstruction is of the opinion that significant changes are called for in the constitutional framework of the country. The House, therefore, urges the Government of India to initiate constitutional amendments particularly in the nature of property rights and to secure meaningful realisation of the principles enshrined in the Preamble and the Directive Principles of the State Policy of the Constitution keeping intact the Supremacy of Parliament, the federal structure and legitimate rights of the minorities, the Tribals, Harijans and other sub-merged sections of our population.”

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Syed Ahmed Aga
- (3) Shri Bhogendra Jha
- (4) Shri Balakrishna Venkanna Naik
- (5) Shri Frank Anthony

[A motion that the time allotted to the Resolution be extended by 2 hours, moved by Shri K. P. Uppal]

- (6) Shri A. K. Sen
- (7) Shri K. Suryanarayana

The discussion was not concluded.

6. P.M.

Lok Sabha adjourned till 11 A.M. on Monday, the 22nd March, 1976.

The discussion was not concluded.

Secretary-General
 Motion regarding Sixteenth Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasad Balakrishna moved the following motion:—

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1976."

The motion was adopted.

11. Private Member's Resolution—Under Consideration

Shri K. P. Uppal concluded his speech on the following Resolution moved by him on the 30th January, 1976:—

"This House taking into consideration the experience of the working of the Constitution of India during the last twenty-five years and confronted with the tasks and challenges of social reconstruction is of the opinion that significant changes are called for in the constitutional framework of the country. The House therefore urges the Government of India to initiate constitutional amendments particularly in the nature of property rights and to secure meaningful realization of the principles enshrined in the Preamble and the Directive Principles of the State Policy of the Constitution keeping intact the Supremacy of Parliament, the federal structure and legitimate rights of the minorities, the Tribals, Harijans and other sub-merged sections of our population."

[P.T.O.]

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 22, 1976 (Chaitra 2, 1898 (Saka))

No. 547

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 181, 185—189, 191 and 193—195 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 998—1058 and 1060—1076 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Public Wakfs (Extension of Limitation) Tamil Nadu Amendment Ordinance, 1976 (Tamil Nadu Ordinance No. 6 of 1976) (Hindi and English versions) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu.
- (2) A copy of the Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 112(E) in Gazette of India dated the 6th March, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Fertiliser (Control) Third (Amendment) Order, 1976, (Hindi and English versions) published in Notification No. G.S.R. 110(E) in Gazette of India dated the 4th March, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the period ended 30th June, 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[P.T.O.]

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (i) above.
- (5) A copy of the Supplementary Report (Part II) (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Civil), under article 151(1) of the Constitution.
- (6) A copy of the Order (Hindi and English versions) dated the 22nd March, 1976 published in Delhi Gazette dated the 22nd March, 1976, issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957 read with section 21 of the General Clauses Act, 1897, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957 together with a statement of the reasons.

4. Intimation Regarding Arrest of Member

The Speaker informed the House that he had received the following teleprinter message dated the 20th March, 1976 from the District Magistrate, Monghyr, Bihar:—

“I have the honour to inform that Shri Ramavatar Shastri, Member of Lok Sabha has been arrested today, the 20th March, 1976 at Jhajha (Monghyr) while holding unlawful meeting in defiance of prohibitory orders promulgated under Rule 69(1) of Defence of India Rules and under section 144 Cr. P.C.”

5. Resignation by Member

The Speaker informed the House that Shri Madhu Limaye, an elected Member from Banka constituency of Bihar, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 22nd March, 1976.

6. Report of Public Accounts Committee

Shri H. N. Hukerjee presented Hundred and Ninety-eighth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and Thirty-seventh Report on paragraph 43 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to Purchase of Blankets—Department of Supply.

7. Report and Minutes of Committee on Public Undertakings

Shri Vasant Sathe presented the following Report and Minutes of the Committee on Public Undertakings:—

- (i) Seventy-ninth Report of the Committee on Public Undertakings on Film Finance Corporation Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

8. Supplementary Demands for Grants (Tamil Nadu)—1975-76

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the State of Tamil Nadu for the year 1975-76.

9. The Budget (General)—1976-77

General Discussion on the Budget (General) for 1976-77 continued.

The following Members took part in the debate:—

- (1) Shri Mulki Raj Saini
- (2) Shri Virendra Agarwala
- (3) Shrimati Maya Ray
- (4) Shri Y. S. Mahajan
- (5) Shri S. K. Rai
- (6) Shri Vasant Sathe
- (7) Shri Raja Kulkarni
- (8) Shri Khemchandbhai Chavda
- (9) Shri Raghunandan Lal Bhatia
- (10) Shri Nathuram Mirdha
- (11) Shrimati Savitri Shyam
- (12) Shri Dharnidhar Basumatari
- (13) Shri V. Tulsiram
- (14) Shri K. Mayathevar
- (15) Shri Sat Pal Kapur
- (16) Shri S. N. Singh
- (17) Shri Ramsahai Pandey
- (18) Shri Ram Deo Singh
- (19) Shri Pranab Kumar Mukherjee
- (20) Shri Rajdeo Singh
- (21) Shri C. H. Mohamed Koya
- (22) Shri M. Ram Gopal Reddy
- (23) Shri Paripoornanand Painuli
- (24) Shri C. K. Chandrappan
- (25) Shri Kushok Bakula
- (26) Shrimati Sushila Rohatgi
- (27) Shri G. Viswanathan
- (28) Shri Nageshwar Dwivedi
- (29) Dr. Mahipatray Mehta
- (30) Shri Amarnath Vidyalkar
- (31) Swami Brahmanand

- (32) Shri D. K. Panda
(33) Shri M. C. Daga
(34) Shri Chandulal Chandrakar
(35) Shri Mallikarjun
(36) Shri Shanker Rao Savant
(37) Shri Tuna Oraon
(38) Shri Paokai Haokip
(39) Shri M. S. Sanjeevi Rao
(40) Shri P. Gangadeb
(41) Shri Chapalendu Bhattacharyya
(42) Shri Ismail Hossain Khan
(43) Shri Shibban Lal Saksena

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Sixtieth Report of the Business Advisory Committee.

7.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd March, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 23, 1976/Chaitra 3, 1898 (Saka)

No. 548

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 206, 207, 211, 212, 215, 217 and 218 were orally answered. Starred Question No. 210 had been postponed for answer on 27-4-1976. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1077—1082, 1084—1149, 1151—1168 and 1170—1196 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Conduct of Elections (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 180(E) in Gazette of India dated the 9th March, 1976, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (2) A copy of the Tamil Nadu General Clauses (Amendment) Ordinance, 1976 (Tamil Nadu Ordinance No. 4 of 1976) (Hindi and English versions) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976, under provisions of article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu.
- (3) A copy of Draft Notification No. 15/8/76-IGC (Hindi and English versions) regarding non-application of section 205A of the Companies Act, 1956 to the Government Companies, to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act.
- (4) A copy of the Company Law Board (Bench) Rules, 1975 (Hindi version) published in Notification No. G.S.R. 233 in Gazette of India dated the 21st February, 1976, under sub-section (3) of section 642 of the Companies Act, 1956.
- ✓ (5) A copy of the Report of the Committee on Drugs and Pharmaceutical Industry (Hindi version).

[P.T.O.]

* (6) Statement showing the main objects of the proposed Indian Railway Construction Company Private Ltd.

4. Motion regarding Sixtieth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Sixtieth Report of the Business Advisory Committee presented to the House on the 22nd March, 1976.”

The motion was adopted.

5. Government Bills—Introduced

- (1) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1976.
- (2) The Departmentalisation of Union Accounts (Transfer of Personnel) Bill, 1976.

6. Statement regarding Ordinances—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by (1) the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Ordinance, 1976 and (2) the Departmentalisation of Union Accounts (Transfer of Personnel) Ordinance, 1976, was laid on the Table.

7. The Budget (General)—1976-77

Shri C. Subramaniam replied to the General Discussion on the Budget (General) for 1976-77.

The discussion was concluded.

8. The Budget (General)—1976-77—Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 108 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1976-77, for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1976-77, were voted in full.

9. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1976.

10. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1976

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

*Laid at 6.25 P.M. by the Minister of Railways while replying to the discussion on the Demands for Grants (Railways).

11. The Budget (Railways) 1976-77—Demands for Grants and Supplementary Demands for Grants (Railways)—1975-76

The following items of business were taken up together:—

* (1) Demands for Grants Nos. 1 to 11, 11A, 12 to 18 and 20 to 22 in respect of the Budget (Railways) for 1976-77.

* (2) Supplementary Demands for Grants Nos. 1 to 10, 11A, 12, 15 to 17 and 21 in respect of the Budget (Railways) for 1975-76.

Two hundred and twenty-three cut motions [Nos. 1 to 5, 39 to 41, 76, 77, 164 to 217, 245 to 262, 271 to 288, 302, 303, 308 to 317, 321 to 340, 347 to 372, 375 to 394 and 407 to 451] to the Demands for Grants in respect of the Budget (Railways) for 1976-77 were moved and negatived.

All the Demands for Grants for the amounts shown under column 3 of the printed List of Demands for Grants (Railways) for 1976-77 were voted in full.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1975-76, were voted in full.

12. Government Bill—Introduced

The Appropriation (Railways) No. 2 Bill, 1976.

13. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1976

The motion for consideration of the Bill was moved by Shri Kamlapati Tripathi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamlapati Tripathi.

The motion was adopted and the Bill was passed.

14. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1976.

15. Government Bill—Passed

The Appropriation (Railways) No. 3 Bill, 1976

The motion for consideration of the Bill was moved by Shri Kamlapati Tripathi.

*Discussed together.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamlapati Tripathi.

The motion was adopted and the Bill was passed.

6.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th March, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 24, 1976/Chaitra 4, 1898 (Saka)

No. 549

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 221, 225—228, 231, 232, 234, 236 and 237 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1196—1285 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1973-74 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1974-75.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Twenty-fifth Report (Hindi and English versions) of the Union Public Service Commission for the period 1st April, 1974 to 31st March, 1975, under article 323(1) of the Constitution.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (4) A copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[P.T.O.]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1974-75.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) A copy of the Rubber (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 241 in Gazette of India dated the 21st February, 1976, under sub-section (3) of section 25 of the Rubber Act, 1947.

4. Report of Committee on Absence of Members

Shri Purushottam Kakodkar presented the Twenty-fifth Report of the Committee on Absence of Members from the Sitzings of the House.

5. Report of Committee on Public Undertakings

Shri Damodar Pandey presented the Eighty-first Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Sixty-seventh Report on Fertilizers and Chemicals, Travancore Limited.

6. Statement by Minister

The Minister of External Affairs made a statement regarding two Agreements signed by India and Sri Lanka on the 23rd March, 1976 regarding the Maritime Boundary between the two countries in the Gulf of Manaar and the Bay of Bengal and on Fishing by Sri Lanka in the Wadge Bank and also laid on the Table a copy each of the two Agreements.

7. The Gujarat Budget—1976-77

Shri C. Subramaniam presented a statement of the estimated receipts and expenditure of the State of Gujarat for the year 1976-77.

8. The Tamil Nadu Budget

The following items of business were taken up together:—

- * (1) General Discussion on the Budget for the State of Tamil Nadu for the year 1976-77.
- * (2) Demands for Grants Nos. 1 to 57 in respect of the Budget for the State of Tamil Nadu for the year 1976-77.
- * (3) Supplementary Demands for Grants Nos. 1, 4, 9 to 12, 14 to 28, 30 to 39, 41 to 45, 48 to 53 and 55 to 57 in respect of the Budget for the State of Tamil Nadu for the year 1975-76.

Twenty-five cut motions [Nos. 1 to 25] to the Demands for Grants in respect of the Budget for the State of Tamil Nadu for the year 1976-77, were moved.

*Discussed together.

The following Members took part in the combined debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri G. Bhuvarahan
- (3) Shri M. Kalyanasundaram
- (4) Shri O. V. Alagesan
- (5) Shri J. Matha Gowder
- (6) Shri K. Gopal
- (7) Shri G. Viswanathan
- (8) Shri A. M. Chellachami
- (9) Shri S. Radhakrishnan
- (10) Shri K. Mayathevar
- (11) Shri M. R. Lakshminarayanan
- (12) Shri Balakrishna Venkanna Naik
- (13) Shri Vayalar Ravi
- (14) Shrimati Parvathi Krishnan

Shri C. Subramaniam replied to the debate.

All the cut motions moved to the Demands for Grants in respect of the Budget for the State of Tamil Nadu for the year 1976-77, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Tamil Nadu) for 1976-77, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Tamil Nadu) for 1975-76, were voted in full.

9. Government Bill—Introduced

The Tamil Nadu Appropriation Bill, 1976.

10. Government Bill—Passed

The Tamil Nadu Appropriation Bill, 1976.

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

11. Government Bill—Introduced

The Tamil Nadu Appropriation (No. 2) Bill, 1976

12. Government Bill—Passed

The Tamil Nadu Appropriation (No. 2) Bill, 1976

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

[P.T.O.]

13. Statutory Resolution—Adopted

Shri K. Brahmananda Reddy moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 12th March, 1976 under article 356 of the Constitution in relation to the State of Gujarat.”

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri C. K. Chandrapan
- (3) Shri Natwarlal Patel
- (4) Kumari Maniben Vallabhbhai Patel
- (5) Shri C. M. Stephen

Shri K. Brahmananda Reddy replied to the debate. The Resolution was adopted.

**14. Statutory Resolution—Under Consideration

Shri Dinen Bhattacharya moved the following Resolution:—

“This House disapproves of the Comptroller and Auditor-General’s (Duties, Powers and Conditions of Service) Amendment Ordinance, 1976 (Ordinance No. 1 of 1976) promulgated by the President on the 1st March, 1976.”

**15. Government Bill—Under Consideration

The Comptroller and Auditor-General’s (Duties, Powers and Conditions of Service) Amendment Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

Shri H. N. Mukerjee took part in the combined debate on the Resolution (*vide* para 14 above) and the motion for consideration of the Bill. His speech was not concluded.

The discussion was not concluded.

16. Half-an-Hour Discussion

Shri C. M. Stephen raised a half-an-hour discussion on points arising out of the answer given on the 17th March, 1976 to Starred Question No. 130 regarding European market for Coir Products.

Shri Anant Prasad Sharma replied to the discussion.

6.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th March, 1976).

S. L. SHAKDHER,
Secretary-General.

**Discussed together.

CORRIGENDUM

In Bulletin Part I, dated March 23, 1976—

Page 1, paragraph 2, line 2, for “1196” read “1195”.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 25, 1976|Chaitra 5, 1898 (Saka)

No. 550

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 242, 243, 245, 247, 249 and 251—254 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1286—1361 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding sharing of the waters as a result of the Beas Project together with a copy of Notification No. 17(7)|73-DW(N)|JRC-Vol. II dated the 24th March, 1976, issued under sub-section (1) of section 78 of the Punjab Reorganisation Act, 1966.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1974-75.
 - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1973-74, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (4) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 903 in Gazette of India dated the 28th February, 1976, under section 38 of the Drugs and Cosmetics Act, 1940.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) S.O. 981 published in Gazette of India dated the 6th March, 1976.
 - (ii) S.O. 982 published in Gazette of India dated the 6th March, 1976.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1974-75.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Employees' Provident Funds (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 395 in Gazette of India dated the 13th March, 1976, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (8) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation for the year 1974-75.
- (9) (i) A copy of the Bonded Labour System (Abolition) Rules, 1976, published in Notification No. G.S.R. 99(E) in Gazette of India dated the 28th February, 1976, under sub-section (3) of section 26 of the Bonded Labour System (Abolition) Act, 1976.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Notification mentioned at (9) (i) above.
- (10) (i) A copy of the Sales Promotion Employees (Conditions of Service) Rules, 1976, published in Notification No. G.S.R. 113(E) in Gazette of India dated the 8th March, 1976, under sub-section (3) of section 12 of the Sales Promotion Employees (Conditions of Service) Act, 1976.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Notification mentioned at (10) (i) above.
- (11) A copy of the Equal Remuneration Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 119(E) in Gazette of India dated the 11th March, 1976, under sub-section (3) of section 13 of the Equal Remuneration Act, 1976.

4. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Mohan Dharia 5th January to 6th February, 1976 (Fifteenth Session) and 8th March to 2nd April, 1976 (Sixteenth Session).
- (2) Shri Hukam Chand Kachwai 5th January to 6th February, 1976 (Fifteenth Session) and 8th March to 2nd April, 1976 (Sixteenth Session).
- (3) Shrimati Shakuntala Nayar 5th January to 6th February, 1976 (Fifteenth Session)
- (4) Shri Bhagirath Bhanwar 6th February, 1976 (Fifteenth Session) and 8th March to 15th April, 1976 and 26th April to 14th May, 1976 (Sixteenth Session).
- (5) Shri Janeshwar Misra 21st July, to 7th August, 1975 (Fourteenth Session) and 5th January to 6th February, 1976 (Fifteenth Session) and 8th March to 15th March, 1976 (Sixteenth Session)

- (6) Shri Purushottam Kakodkar . . . 6th January to 21st January, 1976 (Fifteenth Session).
- (7) Shri Jyotirmoy Bosu . . . 6th February, 1976 (Fifteenth Session) and 8th March to 15th April, 1976 and 26th April to 14th May, 1976 (Sixteenth Session).
- (8) Shri Morarji R. Desai . . . 6th February, 1976 (Fifteenth Session) and 8th March to 15th April and 26th April to 14th May, 1976 (Sixteenth Session).
- (9) Shri Ram Dhan . . . 6th February, 1976 (Fifteenth Session) and 8th March to 15th April and 26th April to 14th May, 1976 (Sixteenth Session).
- (10) Shri Noorul Huda . . . 5th to 7th August, 1975 (Fourteenth Session) and 5th January to 6th February, 1976 (Fifteenth Session).
- (11) Dr. Jivraj Mehta . . . 8th March to 15th April and 26th April to 15th May, 1976 (Sixteenth Session).
- (12) Shri Mukhtiar Singh Malik . . . 6th February, 1976 (Fifteenth Session) and 8th March to 15th April and 26th April to 14th May, 1976 (Sixteenth Session).
- (13) Dr. Laxminarayan Pandeya . . . 6th February, 1976 (Fifteenth Session) and 8th March to 15th April and 26th April to 14th May, 1976 (Sixteenth Session).
- (14) Shri Phool Chand Verma . . . 6th February, 1976 (Fifteenth Session) and 8th March to 15th April and 26th April to 14th May, 1976 (Sixteenth Session).

5. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Two Hundredth Report of the public Accounts Committee (1975-76) on Action Taken by Government on the recommendations contained in their Hundred and Sixty-seventh Report (Fifth Lok Sabha) on Foreign Participation or Collaboration in Research Projects in India—Department of Health.

6. Statement By Minister

The Minister of State for Agriculture and Irrigation made a statement regarding price, procurement and distribution policy of Rabi cereals for 1976-77 Marketing Season.

7. The Gujarat Budget

The following items of business were taken up together:—

- * (1) General Discussion on the Budget for the State of Gujarat for the year 1976-77.
- * (2) Demands for Grants Nos. 2, 3, 5 to 12, 14 to 20, 22 to 31, 33 to 60, 62 to 69 and 71 to 77 in respect of the Budget for the State of Gujarat for the year 1976-77.

The following Members took part in the combined debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Natwarlal Patel
- (3) Shri C. K. Chandrappan
- (4) Shri D. P. Jadeja

*Discussed together.

- (5) Shri H. M. Patel
- (6) Shri D. D. Desai
- (7) Shri Bhaljibhai Ravjibhai Parmar
- (8) Dr. Mahipathray Mehta
- (9) Shri K. Mayathevar

Shrimati Sushila Rohatgi replied to the debate

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Gujarat) for 1976-77 were voted in full.

****8. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Dinen Bhattacharya on the 24th March 1976, continued:—

“This House disapproves of the Comptroller and Auditor-General’s (Duties, Powers and Conditions of Service) Amendment Ordinance 1976 (Ordinance No. 1 of 1976) promulgated by the President on the 1st March, 1976.”

The Resolution was negatived after discussion as indicated under para 9 below.

****9. Government Bill—Passed**

The Comptroller and Auditor-General’s (Duties, Powers and Conditions of Service) Amendment Bill, 1976.

Discussion on the motion for consideration of the Bill moved on the 24th March, 1976, continued.

The following Members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill:—

- (1) Shri H. N. Mukerjee
- (2) Shri O. V. Alagesan
- (3) Shri Somnath Chatterjee
- (4) Shri S. R. Damani
- (5) Shri G. Viswanathan
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri M. C. Daga

Shri C. Subramaniam replied to the debate.

Shri Dinen Bhattacharya spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1 the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

**Discussed together.

10. Motion Under Rule 388

Shri C. Subramaniam moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Departmentalisation of Union Accounts (Transfer of Personnel) Bill, 1976, inasmuch as it is dependent upon the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1976.”

The motion was adopted.

@11. Statutory Resolution—Negatived

Shri Dinen Bhattacharya moved the following Resolution:—

“This House disapproves of the Departmentalisation of Union Accounts (Transfer of Personnel) Ordinance, 1976 (Ordinance No. 2 of 1976) promulgated by the President on the 1st March, 1976.”

The Resolution was negatived after discussion as indicated under para 12 below.

@12. Government Bill—Passed

The Departmentalisation of Union Accounts (Transfer of Personnel) Bill, 1976

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

An amendment for reference of the Bill to a Select Committee was moved by Shri G. Viswanathan.

The following Members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Shri S. M. Banerjee
- (2) Shri Vayalar Ravi
- (3) Shri G. Viswanathan

Shrimati Sushila Rohatgi replied to the debate.

Shri Dinen Bhattacharya spoke (by way of reply to his Statutory Resolution).

The amendment for reference of the Bill to a Select Committee was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

@Discussed together.

[P.T.O.]

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

13. Motion under Rule 388

Shri K. V. Raghunatha Reddy moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976 and the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976.”

The motion was adopted.

14. Government Bills—Under Consideration

@@ (i) *The Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976.*

@@ (ii) *The Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976.*

The motions for consideration of the above two Bills were moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the combined debate:—

- (1) Shri Biren Dutta
- (2) Shri R. R. Sharma
- (3) Shri Jharkhande Rai (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th March, 1976).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated March 24, 1976—

Page 2, for item 5(ii) read—

“(ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.”

@@Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 26, 1976/Chaitra 6, 1898 (Saka)

No. 551

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 261—264, 267, 268, 271 and 272 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1352—1365 and 1369—1442 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Defence Services Estimates, 1976-77 (Hindi and English versions).
- (2) The Income-tax (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O: 197(E) in Gazette of India dated the 15th March, 1976, under section 296 of the Income-tax Act, 1961.
- (3) A copy each of the following 'Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The National Savings Certificates (Fourth Issue) (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 371 in Gazette of India dated the 13th March, 1976.
 - (ii) The Post Office Savings Certificates (Amendment) Rules, 1976, published in Notification No. G.S.R. 372 in Gazette of India dated the 13th March, 1976.
- (4) A copy of the Consolidated Report (Hindi and English versions) on the working of the twenty-two public sector banks for the year ended 31st December, 1974.
- (5) A copy of the Aircraft (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 69 in Gazette of India dated the 10th January, 1976, under section 14A of the Aircraft Act, 1934 together with an explanatory note.

[P.T.O.]

- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1974-75, Union Government (Civil) under article 151(1) of the Constitution.
- (7) A copy of the Union Government Appropriation Accounts (Civil) for the year 1974-75 (Hindi and English versions).
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Frog Legs (Inspection) Second Amendment Rules, 1976, published in Notification No. S.O. 764 in Gazette of India dated the 21st February, 1976.
 - (ii) The Export of Light Engineering Products (Inspection) Rules, 1976, published in Notification No. S.O. 894 in Gazette of India dated the 28th February, 1976.
 - (iii) The Export of Chrome Pigments (Quality Control and Inspection) Amendment Rules, 1976, published in Notification No. S.O. 977 in Gazette of India dated the 6th March, 1976.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1976, passed by Lok Sabha on the 23rd March, 1976.
- (ii) That at its sitting held on the 25th March, 1976, Rajya Sabha passed the Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.
- (iii) That at its sitting held on the 25th March, 1976, Rajya Sabha passed the Gujarat State Legislature (Delegation of Powers) Bill, 1976.

5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.
- (2) The Gujarat State Legislature (Delegation of Powers) Bill, 1976.

6. Assent to Bills

Secretary-General laid on the Table following six Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1976.
- (2) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1976.

- (3) The Appropriation (No. 3) Bill, 1976.
- (4) The Pondicherry Appropriation (No. 2) Bill, 1976.
- (5) The Nagaland Appropriation (No. 2) Bill, 1976.
- (6) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1976.

7. Resignation by Member

The Speaker informed the House that Shri Sharad Yadav, an elected Member from Jabalpur constituency of Madhya Pradesh, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 26th March, 1976.

8. Report of Public Accounts Committee

Shri Priya Ranjan Das Munsi presented the Two Hundred and Second Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Forty-fourth Report on Paragraphs 44 to 47 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Department of Supply.

9. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Forty-ninth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Twenty-fifth Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Arunachal Pradesh.
- (2) Fiftieth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Thirty-seventh Report on the Ministry of Finance (Department of Banking)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Bank of India.

10. Report of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Seventeenth Report of the Joint Committee on Offices of Profit.

11. Statement by Minister

The Minister of Shipping and Transport laid on the Table a statement regarding the accident on the 12th March, 1976 involving a double-decker bus of Delhi Transport Corporation.

12. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th March, 1976.

13. Government Bill—Introduced

The Gujarat Appropriation Bill, 1976.

[P.T.O.]

14. Government Bill—Passed

The Gujarat Appropriation Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

15. Government Bills—Passed

* (i) *The Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976*

* (ii) *The Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976*

Discussion on the motions for consideration of the above two Bills moved on the 25th March, 1976, continued.

The following Members took part in the combined debate:—

- (1) Shri Jharkhande Rai
- (2) Shri Ram Singh Bhai
- (3) Shri M. C. Daga
- (4) Shri Shrikishan Modi
- (5) Shri Balakrishna Venkanna Naik
- (6) Shri Chapalendu Bhattacharyya

Shri K. V. Raghunatha Reddy replied to the debate.

The motions for consideration of the Bills were adopted.

(i) Clause-by-clause consideration of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976 was taken up.

Clauses 2 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

(ii) Clause-by-clause consideration of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976 was taken up.

Clauses 2 to 12 were adopted.

*Discussed together.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

16. Motion under Rule 388

Shri K. V. Raghunatha Reddy moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Beedi Workers Welfare Cess Bill, 1976 and the Beedi Workers Welfare Fund Bill, 1976.”

The motion was adopted.

17. Government Bills—Passed

** (i) *The Beedi Workers Welfare Cess Bill, 1976*

** (ii) *The Beedi Workers Welfare Fund Bill, 1976*

The motions for consideration of the above two Bills were moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the combined debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Ram Singh Bhai
- (3) Maulana Ishaque Sambhali
- (4) Shri M. C. Daga
- (5) Shrimati Roza Vidyadhar Deshpande
- (6) Shri Vayalar Ravi
- (7) Shri K. Mayathevar
- (8) Shri Chapalendu Bhattacharyya
- (9) Shri C. K. Chandrappan
- (10) Shri Ram Hedao

Shri K. V. Raghunatha Reddy replied to the debate.

The motions for consideration of the Bills were adopted.

(i) Clause-by-clause consideration of the Beedi Workers Welfare Cess Bill, 1976 was taken up.

Clauses 2 to 7 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

**Discussed together.

[P.T.O.]

The motion that the Bill, as amended, be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill, as amended, was passed.

(ii) Clause-by-clause consideration of the Beedi Workers Welfare Fund Bill, 1976 was taken up.

Clauses 2 to 12 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. V. Raghunatha Reddy.

Shri B. S. Bhaura took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

18. Government Bill—Under Consideration

*The Contempt of Courts (Amendment) Bill, 1976, as passed by
Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. V. A. Seyid Muhammad.

19. Private Member's Bill—Withdrawn

*The Constitution (Amendment) Bill, 1971 (Amendment of Part III)
by Shri Bhogendra Jha*

Discussion on the motion for consideration of the Bill moved by Shri Bhogendra Jha and the amendment thereto moved on the 12th March, 1976 continued.

The following Members took part in the debate:—

- (1) Shri Jagannath Rao
- (2) Shri Jagannath Mishra
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri Dinesh Chandra Goswami
- (5) Shri B. S. Bhaura
- (6) Shri Bhagwat Jha Azad
- (7) Shri F. H. Mohsin

Shri Bhogendra Jha replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri M. C. Daga was withdrawn by leave of the House.

The Bill was also withdrawn by leave of the House.

20. Private Member's Bill—Under Consideration

*The Defence of India (Amendment) Bill, 1972 (Amendment of section 6)
by Shri Somnath Chatterjee*

The motion for consideration of the Bill was moved by Shri Somnath Chatterjee. His speech was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th March, 1976).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated March 25, 1976—

Page 1, paragraph 2, line 1,
for "1361" read "1351".

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 29, 1976/Chaitra 9, 1898 (Saka)

No. 552

11.04 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kalika Singh, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 281, 284, 285, 292 and 294—297 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1443—1449, 1451—1453, 1456—1458, 1460—1483, 1485—1498, 1500—1525 and 1527—1540 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Savings Annuity Certificate Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 239(E) in Gazette of India dated the 18th March, 1976 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (2) A copy of Notification No. G.S.R. 240(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1976 issued under sub-section (3) of section 1 of the Government Savings Certificates Act, 1959.
- (3) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1976-77:—
 - (i) Ministry of Defence
 - (ii) Ministry of External Affairs
 - (iii) Ministry of Home Affairs

[P.T.O.]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Tamil Nadu Private Colleges (Regulation) Ordinance, 1976 (Tamil Nadu Ordinance No. 11 of 1976) (Hindi and English versions) promulgated by the Governor of Tamil Nadu on the 5th March, 1976, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu.
- (6) A copy of the Annual Accounts of the University of Delhi for the year 1973-74 together with Audit Report thereon (Hindi and English versions).
- (7) A copy of Notification No. 59/76-Customs [G.S.R. 256(E)] (Hindi and English versions) published in Gazette of India dated the 29th March, 1976, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

5. Government Bills—Passed

- (i) *The Contempt of Courts (Amendment) Bills, 1976, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 26th March, 1976, continued.

Shri Dinesh Joarder took part in the debate.

Shri Bedabrata Barua replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bedabrata Barua.

The motion was adopted and the Bill was passed.

- (ii) *The Gujarat State Legislature (Delegation of Powers) Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the debate:—

- (1) Shri Biren Dutta
- (2) Shri C. K. Chandrappan
- (3) Shri Hari Kishore Singh
- (4) Shri Khemchandbhai Chavda

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

(iii) *The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Bedabrata Barua.

The following Members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri C. K. Chandrappan

Shri Bedabrata Barua replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bedabrata Barua.

The following Members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Bedabrata Barua

The motion was adopted and the Bill was passed.

(iv) *The Foreign Contribution (Regulation) Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shrimati Mukul Banerji
- (3) Shri C. K. Chandrappan
- (4) Shri Dharnidhar Das
- (5) Shri Balakrishna Venkanna Naik
- (6) Shri Jagannath Mishra
- (7) Shri Shyam Sunder Mohapatra
- (8) Shri Ram Singh Bhai
- (9) Shri Shashi Bhushan
- (10) Shri B. R. Shukla
- (11) Shri M. C. Daga
- (12) Shri Chapalendu Bhattacharyya
- (13) Shri Nathu Ram Ahirwar
- (14) Shri K. Lakkappa
- (15) Shri K. M. "Madhukar"

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th March, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 30, 1976|Chaitra 10, 1898 (Saka)

No. 553

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 304, 306, 307, 311—315, 318 and 320 were orally answered. Starred Question No. 310 had been postponed for answer on 27.4.1976. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1541—1569, 1571—1603, 1605—1636, 1638—1647 and 1649—1652 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (a) (i) Report (1975) of the Tariff Commission on the price structure of Synthetic Rubber.
 - (ii) Government Resolution No. N-18011|2|75-PC. I dated the 18th March, 1976 notifying Government's decisions on the above Report.
 - (b) A statement showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the documents mentioned at (a) and (b) above.
- (3) A copy of the Annual Report (Hindi and English versions) for the year 1974-75 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.

[P.T.O

(4) A copy each of the following Draft Notifications (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act:—

(i) Notification No. 15/28/75-IGC regarding non-application of sections 255, 256 and 257 of the Companies Act, 1956 to certain Government Companies.

(ii) Notification No. 15/36/75-IGC regarding certain relaxation in application of the provisions of sub-section (4) of section 210 of the Companies Act, 1956 to the Coal Mines Authority Limited, Calcutta, a Government Company, for the financial year ending on the 31st October, 1975.

(5) A copy of the Machine Tool Companies Amalgamation Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 237(E) in Gazette of India dated the 18th March, 1976, under sub-section (5) of section 396 of the Companies Act, 1956.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1976, passed by Lok Sabha on the 23rd March, 1976.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1976, passed by Lok Sabha on the 23rd March, 1976.

*(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation Bill, 1976, passed by Lok Sabha on the 24th March, 1976.

*(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation (No. 2) Bill, 1976, passed by Lok Sabha on the 24th March, 1976.

5. Report of Public Accounts Committee

Shri H. N. Mukherjee presented the Two Hundred and Fourth Report of the Public Accounts Committee on paragraph 10 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Posts and Telegraphs) relating to Expansion of Srinagar Telephone Exchange.

6. Reports and Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Dharnidhar Basumatari laid on the Table the following Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Report of the Committee on its visit to the Headquarters Office of the Punjab National Bank, Parliament Street, New Delhi in September, 1975.

*Reported at 4.48 P.M.

- (2) Report of Study Tour of Study Group I of the Committee on its visit to Bhopal, Jabalpur, Varanasi, Lucknow and Hardwar in December, 1975.
- (3) Report of Study Tour of Study Group II of the Committee on its visit to Bombay, Aurangabad and Manipal in December, 1975.
- (4) Report of Study Tour of Study Group I of the Committee on its visit to Badli and Singhu villages of the Union Territory of Delhi and Industrial Training Institute, Pusa, New Delhi in February, 1976.
- (5) Report of Study Tour of Study Group II of the Committee on its visit to Chandpur and Chatesar villages of the Union Territory of Delhi and Industrial Training Institutes, Curzon Road and Arab-ki-Sarai in February, 1976.
- (6) Report of the Committee on its visit to certain DDA Colonies and a Girls' Hostel in the Union Territory of Delhi in March, 1976.
- (7) Minutes of the First to Forty-third, Forty-ninth, Fifty-fourth and Fifty-fifth sittings of the Committee.

7. Government Bills—Passed

- (i) *The Betwa River Board, Bill, 1976*

The motion for consideration of the Bill was moved by Shri Kedar Nath Singh.

The following Members took part in the debate:—

- (1) Shri K. M. "Madhukar"
- (2) Dr. Govind Das Richhariya
- (3) Shri Nathu Ram Ahirwar
- (4) Shri S. N. Singh
- (5) Shri S. M. Banerjee
- (6) Shri Shashi Bhushan
- (7) Shri M. C. Daga

Shri Kedar Nath Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 24 and the Schedule were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Kedar Nath Singh.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Indian Standards Institution (Certification Marks) Amendment Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri B. P. Maurya.

The following Members took part in the debate:—

- (1) Dr. Saradish Roy
- (2) Shri M. C. Daga

Shri B. P. Maurya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. P. Maurya.

The motion was adopted and the Bill was passed.

(iii) *The Maternity Benefit (Amendment) Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shrimati Parvathi Krishnan
- (2) Shri Ram Singh Bhai
- (3) Shri S. N. Singh
- (4) Shri Mohammad Ismail
- (5) Shri Jagannath Mishra
- (6) Shrimati Roza Vidyadhar Deshpande
- (7) Shri Chapalendu Bhattacharyya

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

8. Resolution—Adopted

Dr. G. S. Dhillon moved the following Resolution:—

“In supersession of the Resolution on Road Development adopted by the Constituent Assembly of India (Legislative) on the 19th November, 1947, and as subsequently amended by that

Assembly on the 8th December, 1949 and by the Parliament of India on the 14th April, 1950, this House hereby resolves that—

1. There shall continue to be set apart an amount not less than 3.5 paise per litre out of the duty of customs and of excise levied on motor spirit and the proceeds thereof shall be applied for the purposes of road development.
2. (1) The proceeds of such an amount so set apart in any financial year, reduced by duty attributable to taxed motor spirit used in aviation during the same period, shall be credited as a block grant to a separate Road Fund to be maintained in the Public Account of India.
(2) For the purpose of this Resolution taxed motor spirit shall mean motor spirit upon which the duty of customs or excise shall have been paid and in respect of which no rebate of such duty shall have been given.
3. (1) The Road Fund shall be allocated as follows:—
 - (a) a portion equal to twenty per cent shall be retained by the Central Government as a Central Reserve, this percentage being applicable with effect from the allocation due for the financial year 1948-49.
 - (b) out of the remainder there shall be allocated by the Central Government a portion for expenditure in each State and Union Territory specified in the First Schedule to the Constitution as near as may be in the ratio which the consumption of taxed motor spirit other than motor spirit used in aviation, in each area for which an allocation is to be made shall bear to the total consumption in the territory of India of taxed motor spirit, other than motor spirit used in aviation during the financial year concerned.
- (2) The portions allocated for expenditure in the various States and Union Territories shall be retained by the Central Government until they are actually required for expenditure in the manner hereinafter specified.
- (3) If in the opinion of the Central Government, the Government|Administration of any State|Union Territory has at any time—
 - (a) failed to take such steps as the Central Government may recommend for the regulation and control of motor vehicles within the State or Union Territory; or
 - (b) delayed without reasonable cause the application of any portion of the Road Fund allocated or re-allocated, as the case may be, for expenditure within the State or Union Territory the Central Government may resume the whole or part of any sums which it may at that time hold for expenditure in that State or Union Territory.

[P.T.O.]

- (4) All sums resumed by the Central Government from the account of any State Government|Union Territory Administration as aforesaid shall be re-allocated between the credit accounts of State Government|Union Territory Administration and the reserve with the Central Government in the ratio of the main allocation for the financial year preceding the year in which the reallocation is made.

Provided that the sum so calculated as the share of the State|Union Territory from whose account the resumption has been made shall be credited to the reserve with the Central Government.

- (5) Special additions to the Road Fund for financing particular projects may be accepted from source other than mentioned in para 2(1) which shall be kept in a special Reserve and utilised for such projects.

4. The balance to the credit of the Road Fund or of any allocation thereof shall not lapse at the end of the financial year.

5. No expenditure shall be incurred from any portion of the Road Fund save as hereinafter provided.

6. The Central Reserve with the Central Government shall be applied first to defraying the cost of the administering the Road Fund and thereafter the balance of Central Reserve and Central Road Fund (Allocation) shall be utilised for financing such of the schemes connected with roads as the Central Government may approve and the sums allocated for expenditure in the States|Union Territories from these sources may, subject to the previous approval of the Government of India to each proposal made, be expended upon any of the following objects, namely:—

- (a) Road Research and Intelligence Schemes;
- (b) Traffic Studies and Economic Surveys;
- (c) Training arrangements for young Engineers;
- (d) Schemes of all-India importance such as those leading to the removal of regional imbalances such as helping in the development of tribal areas, backward regions, promoting inter-State communication facilities, helping in combating anti-social elements like dacoits, Naxalites, etc., promotion of tourism etc., road|bridge works required for National Projects like Atomic Power Stations, Industrial Undertakings etc. likely to be lost sight of by the road authorities concerned in the midst of other activities.

Provided that the amounts in the Special Reserve shall be applied only to the purposes for which they are earmarked.

7. No expenditure shall be approved by the Government of India to be incurred from the Central Road Fund without the prior approval of the Union Minister of Shipping and Transport.”

An amendment was moved by Shri Balakrishna Venkanna Naik.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri Giridhar Gomango
- (3) Shri Ramavatar Shastri
- (4) Shri M. C. Daga
- (5) Shri Balakrishna Venkanna Naik
- (6) Pandit D. N. Tiwary
- (7) Shri S. N. Singh
- (8) Shri Vayalar Ravi
- (9) Shri Chapalendu Bhattacharyya

Dr. G. S. Dhillon replied to the debate.

The amendment moved was withdrawn by leave of the House.

The Resolution was adopted.

4.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st March, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 31, 1976|Chaitra 11, 1898 (Saka)

No. 554

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 321—323, 325—327, 329—331 and 335 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1654—1684 and 1686—1743 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 1036 (Hindi and English versions) published in Gazette of India dated the 13th March, 1976 rescinding the Tyres and Tubes (Movement Control) Order, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1976, published in Notification No. G.S.R. 233(E) in Gazette of India dated the 17th March, 1976.
 - (ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 234(E) in Gazette of India dated the 17th March, 1976.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1976, published in Notification No. G.S.R. 235(E) in Gazette of India dated the 17th March, 1976.

- (iv) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 236(E) in Gazette of India dated the 17th March, 1976.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 204(E) to 228(E), 230(E) and 231(E), (Hindi version) published in Gazette of India dated the 16th March, 1976 together with an explanatory memorandum.
- (ii) G.S.R. 249(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1976 together with an explanatory memorandum.
- (4) A copy each of Notification Nos. G.S.R. 128(E), 129(E), 132(E), 133(E), 135(E) to 153(E), 157(E) to 159(E), 161(E) to 193(E), 196(E), 197(E), 200(E), 201(E) and 203(E) (Hindi versions) published in Gazette of India dated the 16th March, 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (5) A copy of Notification No. G.S.R. 229(E) (Hindi version) published in Gazette of India dated the 16th March, 1976 under sub-section (5) of section 3 of the Indian Tariff Act, 1934 together with an explanatory memorandum.
- (6) A copy of the Central Excises (Tenth Amendment) Rules, 1976 (Hindi version) published in Notification No. G.S.R. 160(E) in Gazette of India dated the 16th March, 1976, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.
- (7) A statement (Hindi and English versions) showing advance proposed to be drawn from the Contingency Fund of India during the 'Vote on Account' period of 1976-77 for expenditure on a 'New Service' viz. the North Eastern Electric Power Corporation Private Limited, for which necessary provision had been made in the Demands for Grants for 1976-77.
- (8) A copy of the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.R.O. 23 in Gazette of India dated the 14th February, 1976, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Force Act, 1952.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rural Electrification Corporation, New Delhi, for the year 1974-75.
- (ii) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Transport for 1976-77.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation Bill, 1976, passed by Lok Sabha on the 26th March, 1976.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-first Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and Ninety-seventh Report of the Public Accounts Committee on 'Trade Fairs and Exhibitions'—Paragraph 47 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), relating to the Ministry of Commerce

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the Fifty-first Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Atrocities on Scheduled Castes in (i) Village Budhuchak (District Patna); and (ii) Village Amlı Kaur (District Banda):

8. Statement by Minister

The Deputy Minister of External Affairs made a statement regarding Economic and Technical assistance to Mozambique.

9. Government Bill—Introduced

The Tea (Amendment) Bill, 1976.

10. Government Bill—Motion for Introduction held over

The Life Insurance Corporation (Modification of Settlement) Bill, 1976

The motion for leave to introduce the Bill moved by Shrimati Sushila Rohatgi was opposed. The motion was held over.

11. The Budget (General)—1976-77—Demands for Grants

Discussion on the Demands for Grants Nos. 49 to 59 for which the Ministry of Home Affairs is responsible commenced.

Forty-two cut motions [Nos. 28 to 39, 41, 42, 44, 46, 47, 49, 51 and 54 to 76] were moved.

The discussion was not concluded.

[P.T.O.]

***12. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding certain changes in the time-table for discussion and voting on Demands for Grants—Budget (General)—1976-77.

The House agreed.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st April, 1976).

S. L. SHAKDHER,
Secretary-General.

*Made at 4.55 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 1, 1976|Chaitra 12, 1898 (Saka)

No. 555

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri V. S. Sivaprakasam, who was a Member of the Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 342, 343, 345, 347, 348, 350 and 353—358 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1744—1756, 1758—1767, 1769—1834 and 1836 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 420 in Gazette of India dated the 20th March, 1976, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Gold Mines Limited, for the year 1974-75.
 - (ii) Annual Report of the Bharat Gold Mines Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1976-77:—
 - (i) Ministry of Labour
 - (ii) Ministry of Communications.
- (4) A copy of the Agreement dated the 28th February, 1976 (Hindi and English versions) entered into between the Central Government and the Government of the State of Uttar Pradesh in respect of the development and maintenance of road links of National Highways situated in the State of Uttar Pradesh, under section 10 of the National Highways Act, 1956.
- (5) A copy of the Payment of Wages (Mines) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 360 in Gazette of India dated the 6th March, 1976, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.

[P.T.O.]

- (6) A copy of the Annual Report of the National Labour Institute, New Delhi, for the year 1974-75 together with a copy of the Certified Accounts (Hindi and English versions).
- (7) A copy of Notification No. 134/76-Central Excises, [G.S.R. 272(E)] (Hindi and English versions) published in Gazette of India dated the 1st April, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 31st March, 1976, Rajya Sabha agreed without any amendment to the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1976, passed by Lok Sabha on the 25th March, 1976.
- (ii) That at its sitting held on the 31st March, 1976, Rajya Sabha agreed without any amendment to the Departmentalisation of Union Accounts (Transfer of Personnel) Bill, 1976, passed by Lok Sabha on the 25th March, 1976.

6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and Ninety-ninth Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-ninth Report relating to Milo Purchased from Abroad (Department of Food).

7. Report of Joint Committee

✓ Shri L. D. Kotoki presented the Report of the Joint Committee on the Code of Civil Procedure (Amendment) Bill, 1974.

8. Evidence before Joint Committee—Laid on the Table

Shri L. D. Kotoki laid on the Table the record of Evidence (Volumes I and II) tendered before the Joint Committee on the Code of Civil Procedure (Amendment) Bill, 1974.

9. Government Bill—Introduced

The Life Insurance Corporation (Modification of Settlement) Bill, 1976

On the motion for leave to introduce the Bill moved by Shrimati Sushila Rohatgi on the 31st March, 1976, the House divided, Ayes 147; Noes 29. The motion was accordingly adopted and the Bill was introduced.

10. The Budget (General)—1976-77—Demands for Grants

Discussion on the Demands for Grants Nos. 49 to 59 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 31st March, 1976 continued.

The discussion was not concluded.

6.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd April, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 2, 1976|Chaitra 13, 1898 (Saka)

No. 556

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 362—364, 366, 367—369 and 372—374 were orally answered. Starred Question No. 365 had been postponed for answer on 30th April 1976. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1837—1881, 1883—1923 and 1925—1935 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1974, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (2) A copy of Notification No. G.S.R. 441 (Hindi and English versions) published in Gazette of India dated the 27th March, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (3) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) A copy of the Insurance (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 404 in Gazette of India dated the 20th March, 1976, under sub-section (3) of section 114 of the Insurance Act, 1938.

*The Report was previously laid on the Table on the 9th January, 1976.

[P.T.O.]

- (5) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. S.O. 201(E) in Gazette of India dated the 18th March, 1976, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (6) A copy of the Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. S.O. 202(E) in Gazette of India dated the 18th March, 1976, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (7) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1974-75—Volumes I—III.
- (8) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1976-77:—
 - (i) Ministry of Chemicals and Fertilizers
 - (ii) Ministry of Information and Broadcasting
 - (iii) Ministry of Petroleum.

4. Assent to Bills

Secretary-General laid on the Table following ten Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1976.
- (2) The Gujarat State Legislature (Delegation of Powers) Bill, 1976.
- (3) The Contempt of Courts (Amendment) Bill, 1976.
- (4) The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.
- (5) The Appropriation (Railways) No. 2 Bill, 1976.
- (6) The Appropriation (Railways) No. 3 Bill, 1976.
- (7) The Foreign Contribution (Regulation) Bill, 1976.
- (8) The Tamil Nadu Appropriation Bill, 1976.
- (9) The Tamil Nadu Appropriation (No. 2) Bill, 1976.
- (10) The Gujarat Appropriation Bill, 1976.

5. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and Ninety-third Report of the Public Accounts Committee on paragraphs included in Chapter IV of the Reports of the Comptroller and Auditor General of India for the years 1971-72 and 1972-73, Union Government (Civil), Revenue Receipts, Volume II—Direct Taxes—Gift Tax—relating to the Department of Revenue and Insurance.

6. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 49 to 59 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 31st March, 1976 continued and was concluded.

All the cut motions moved on the 31st March, 1976, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 79 to 82 for which the Ministry of Shipping and Transport is responsible commenced.

Sixty-five cut motions (Nos. 1, 2, 9 to 60 and 63 to 73) were moved.

The discussion was not concluded.

7. Motion Regarding Sixty-first Report of Committee on Private Members' Bills and Resolutions

Shri Rajdeo Singh moved the following motion:—

“That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st March, 1976.”

The motion was adopted.

8. Private Members' Resolution—withdrawn

Discussion on the following Resolution moved by Shri K. P. Unnikrishnan on the 30th January, 1976, continued:—

“This House taking into consideration the experience of the working of the Constitution of India during the last twenty-five years and confronted with the tasks and challenges of social reconstruction, is of the opinion that significant changes are called for in the constitutional framework of the country. The House, therefore, urges the Government of India to initiate constitutional amendments particularly in the nature of property rights and to secure meaningful realisation of the principles enshrined in the Preamble and the Directive Principles of the State Policy of the Constitution keeping intact the supremacy of Parliament, the federal structure and legitimate rights of the minorities, the Tribals, Harijans and other submerged sections of our population.”

The following Members took part in the debate:—

- (1) Shri K. Suryanarayana
- (2) Shri D. K. Panda
- (3) Shri Vayalar Ravi
- (4) Shri Dinesh Chandra Goswami
- (5) Shri M. C. Daga

[P.T.O.]

- (6) Shri B. R. Shukla
- (7) Shri K. M. "Madhukar"
- (8) Shri Satyendra Narayan Sinha
- (9) Shri Somnath Chatterjee
- (10) Shri C. M. Stephen
- (11) Shri Narsingh Narain Pandey
- (12) Shri Giridhar Gomango
- (13) Shri Bhagwat Jha Azad
- (14) Shri Amarnath Vidyalkar
- (15) Shri P. G. Mavalankar
- (16) Shri K. Lakkappa
- (17) Shri Sat Pal Kapur
- (18) Shri R. P. Yadav
- (19) Shri Tha Kiruttinan
- (20) Shri Narain Chand Parashar
- (21) Shri K. Narayana Rao
- (22) Swami Brahmanand
- (23) Dr. Rudra Pratap Singh
- (24) Shri H. R. Gokhale

Shri K. P. Unnikrishnan replied to the debate.

The Resolution was withdrawn by leave of the House.

9. Private Members' Resolution—Under Consideration

Shri H. N. Mukerjee moved the following Resolution:—

"In view of the latest disclosures in several countries of the subversive and corrupting activities of the multinational corporations, this House urges upon Government to exercise the utmost vigilance against this menace which confronts all developing countries and to take concrete measures to bar the entry into the nation's economic life of foreign and particularly U.S., multinationals."

His speech was not concluded.

6.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th April, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 5, 1976/Chaitra 16, 1898 (Saka)

No. 557

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 381-385, 387, 389, 393, 394 and 397 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1936-1945, 1947, 1949, 1950, 1952-1962, 1964-1966, 1968-1981, 1983-1990, 1992-2002, 2004-2006 and 2008-2019 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1972-73, together with the Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (2) A statement regarding additional facilities to be allowed to non-resident Indians for establishing industrial projects in India.
- (3) A copy of Notification No. G.S.R. 274 (Hindi and English versions) published in Gazette of India dated the 1st April, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (4) A copy of Notification No. G.S.R. 255(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (5) A copy of Notification No. G.S.R. 126(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1973-74, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

[P.T.O.]

- (7) A copy of the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 394 in Gazette of India dated the 13th March, 1976, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 1st April, 1976, Rajya Sabha agreed without any amendment to the Beedi Workers Welfare Fund Bill, 1976, passed by Lok Sabha on the 26th March, 1976.
- (ii) That at its sitting held on the 1st April, 1976, Rajya Sabha agreed without any amendment to the Betwa River Board Bill, 1976, passed by Lok Sabha on the 30th March, 1976.
- (iii) That at its sitting held on the 31st March, 1976, Rajya Sabha agreed without any amendment to the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976, passed by Lok Sabha on the 26th March, 1976.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976, passed by Lok Sabha on the 26th March, 1976.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Beedi Workers Welfare Cess Bill, 1976, passed by Lok Sabha on the 26th March, 1976.
- (vi) That at its sitting held on the 1st April, 1976, Rajya Sabha passed the Workmen's Compensation (Amendment) Bill, 1976.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Workmen's Compensation (Amendment) Bill, 1976, as passed by Rajya Sabha.

6. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 79 to 82 for which the Ministry of Shipping and Transport is responsible and the cut motions thereto moved on the 2nd April, 1976, continued and was concluded.

All the cut motions moved on the 2nd April, 1976, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Shipping and Transport is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 20 to 25 for which the Ministry of Defence is responsible commenced.

Thirty-six cut motions [Nos. 4 to 7 and 9 to 40] were moved.

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th April, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 6, 1976/Chaitra 17, 1898 (Saka)

No. 558

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 401, 402, 406—409, 412, 413 and 416 were orally answered. Starred Question No. 405 had been postponed for answer on 27-4-76. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2020—2025 and 2027—2105 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Delimitation of Council Constituencies (Madras) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 253(E) in Gazette of India dated the 25th March, 1976, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

(2) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries/Departments for 1976-77:—

(i) Ministry of Steel and Mines

(ii) Department of Culture

(iii) Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission.

(iv) Department of Atomic Energy

(v) Department of Space

(vi) Ministry of Education and Social Welfare

(vii) Ministry of Energy

(3) A copy of the Cotton Textiles (Control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. S.O. 1096 in Gazette of India dated the 20th March, 1976 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

4. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Two Hundred and eighth Report of the Public Accounts Committee on Paragraph 37 of the Report of the Comptroller and Auditor General of India for the year 1973-74—Union Government (Civil) relating to New Port at Tuticorin—Ministry of Shipping and Transport.

5. Motion regarding Joint Committee

Shri Darbara Singh moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint nine members of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancies caused by the retirement of Sarvashri Lal K. Advani, K. Chandrasekharan, Salil Kumar Ganguli, Bhupesh Gupta, Rushal Lal Om Mehta, V. B. Raju, Mulka Govinda Reddy and Shrimati Aziza Imam from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

6. The Budget (General)—1976-77—Demands for Grants

Discussion on the Demands for Grants Nos. 20 to 25 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 5th April, 1976 continued and was concluded.

All the cut motions moved on the 5th April, 1976, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

5.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th April, 1976)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 7, 1976 | Chaitra 18, 1898 (Saka)

No. 559

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 421, 422, 424—426, 428, 430, 432—434 and 439 were orally answered. Replies to Starred Questions Nos. 423, 427, 429, 431, 436—438 and 440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2106, 2107, 2109—2186, 2188, 2189 and 2191—2202 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Co-operative Development Corporation (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 445 in Gazette of India dated the 27th March, 1976, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.
- (2) A copy of Notification No. G.S.R. 429 (Hindi version) published in Gazette of India dated the 27th March, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 272 dated the 19th February, 1975, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 252(E) published in Gazette of India dated the 25th March, 1976 together with an explanatory memorandum.
 - (ii) The Notified Goods (Prevention of Illegal Import) Amendment Rules, 1976, published in Notification No. G.S.R. 277(E) in Gazette of India dated the 3rd April, 1976 together with an explanatory memorandum.
- (4) A copy each of Notification Nos. G.S.R. 439 and G.S.R. 440 (Hindi and English versions) published in Gazette of India dated the 27th March, 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

- (5) A copy each of Notification Nos. 62—Customs [G.S.R. 288(E)] and 63—Customs [G.S.R. 289(E)] (Hindi and English versions) published in Gazette of India dated the 7th April, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

4. Calling Attention

Shri Samar Mukherjee called the attention of the Minister of Steel and Mines to the reported death of two surveyors and three chainmen in the Chasnala mine on 5th April, 1976 and the steps taken by the Government to prevent such occurrences.

The Minister of Steel and Mines made a statement in regard thereto.

5. Report of Estimates Committee

Shri R. K. Sinha presented the Ninety-second Report of the Estimates Committee on Action Taken by Government on the recommendations contained in their Seventy-seventh Report on the Ministry of Railways—Railway Electrification Projects.

6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Two Hundred and third Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and Thirty-fifth Report relating to Chapter I of the Report of the Comptroller and Auditor General of India for the year 1971-72. Union Government (Civil)—Revenue Receipts, Volume I, Indirect Taxes.

7. Motion

Shri S. B. P. Pattabhi Rama Rao moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Venigalla Satyanarayana from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee.”

The motion was adopted

8. Motions for Elections to Committees

(1) Shri R. K. Sinha moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha; thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1976.”

The motion was adopted.

(2) Shri H. N. Mukerjee moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1976.”

The motion was adopted.

(3) Shri H. N. Mukerjee moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1976, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(4) Shri Nawal Kishore Sharma moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1976.”

The motion was adopted.

(5) Shri Nawal Kishore Sharma moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1976, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

9. The Budget (General)—1976-77—Demands for Grants

Discussion on Demand for Grant No. 32 for which the Ministry of External Affairs is responsible commenced.

Twenty-eight cut motions [Nos. 1 to 28] were moved.

The discussion was not concluded.

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th April, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 8, 1976/Chaitra 19, 1898 (Saka)

No. 560

11 A.M.

1. Starred Questions

Starred Questions Nos. 441—445, 448, 451—454, 456 and 460 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2203—2207, 2209, 2210, 2212—2230, 2232—2239, 2241—2259 and 2261—2269 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Labour regarding elimination of Bonded Labour in Gudallur, Tamil Nadu was orally answered and supplementaries were also answered thereon.

4. Statement by Minister regarding Cancellation of a Sitting of Lok Sabha

The Minister of Parliamentary Affairs made a statement regarding cancellation of sitting of Lok Sabha fixed on Monday, the 12th April, 1976 on account of Mahavira Jayanti.

The House agreed.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Gift-tax (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 268(E) in Gazette of India dated the 31st March, 1976, under sub-section (4) of section 46 of the Gift-tax Act, 1958.
- (2) A copy of the Wealth-tax (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 267(E) in Gazette of India dated the 31st March, 1976, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

[P.T.O.]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Third Amendment) Rules, 1976, published in Notification No. S.O. 266(E) in Gazette of India dated the 31st March, 1976.
 - (ii) The Income-tax (Fourth Amendment) Rules, 1976, published in Notification No. S.O. 275(E) in Gazette of India dated the 1st April, 1976.
- (4) A copy of Notification No. G.S.R. 284(E) (Hindi and English versions) published in Gazette of India dated the 6th April, 1976 making certain amendment to Notification No. G.S.R. 274(E) dated the 1st April, 1976, under section 159 of the Customs Act, 1962.
- (5) A copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 248(E) in Gazette of India dated the 24th March, 1976 under sub-section (3) of section 642 of the Companies Act, 1956.
- (6) A copy of the Revised Estimates for the year 1975-76 and Budget Estimates for the year 1976-77 (Hindi and English versions) of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act 1948.

6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Two Hundred and first Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Thirty-fourth Report on Excesses Over Voted Grants and Charged Appropriations for the year 1972-73.

7. Report of Committee on Absence of Members

Shri S. M. Siddayya presented the Twenty-sixth Report of the Committee on Absence of Members from the Sittings of the House.

8. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demand for Grants No. 32 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 7th April, 1976 continued and was concluded.

All the cut motions moved on the 7th April, 1976, were negatived.

The Demand for Grants (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 67 and 68 for which the Ministry of Labour is responsible commenced.

One hundred cut motions (Nos. 4 to 103) were moved.

The discussion was not concluded.

9. Private Member's Bill—Introduced

The Whooping Cough Prevention and Eradication Scheme Bill, 1976
by Shri Yamuna Prasad Mandal.

10. Private Member's Bill—Negatived

The Defence of India (Amendment) Bill, 1972 (Amendment of section 6)
by Shri Somnath Chatterjee

Shri Somnath Chatterjee concluded his speech on the motion for consideration of the Bill moved by him on the 26th March, 1976.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri Arjun Sethi
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri Erasmo de Sequeira
- (5) Shri Sarjoo Pandey
- (6) Shri R. V. Bade
- (7) Shri D. K. Panda
- (8) Shrimati T. Lakshmikanthamma
- (9) Shri F. H. Mohsin

Shri Somnath Chatterjee replied to the debate.

The motion for consideration of the Bill was negatived.

11. Private Member's Bill—Under Consideration

The Profiteering Prevention and Price Control Bill, 1973 by Shri K.
Lakkappa

The motion for consideration of the Bill was moved by Shri K. Lakkappa.

The following Members took part in the debate:—

- (1) Shri Rana Bahadur Singh
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri K. Suryanarayana (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th April, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 14, 1976/Chaitra 25, 1898 (Saka)

No. 561

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri H. K. Veeranna Gowdha, who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 482 and 490—497 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 461—474 and 476—480 listed for the 12th April, 1976 were also laid on the Table as the sitting of Lok Sabha fixed on that date had been cancelled.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2349—2405 and 2407—2425 were laid on the Table.

Replies to Unstarred Questions Nos. 2271—2280, 2282—2313 and 2315—2348 listed for the 12th April, 1976 were also laid on the Table.

4. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Railways regarding "Docity on Kashi-Vishwanath Express" was orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, (Bihar), for the year 1974-75.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, (Bihar), for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (b) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1974-75.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1974-75.
- (3) A copy of the Tamil Nadu Cultivating Tenants Protection (Amendment) Ordinance, 1976 (Tamil Nadu Ordinance No. 10 of 1976) promulgated by the Governor of Tamil Nadu on the 5th March, 1976, under provisions of article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (4) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1973-74.
- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 427 in Gazette of India dated the 20th March, 1976, under sub-section (2) of section 7 of the Employees' Provident Fund and Family Pension Fund Act, 1952.
- (7) A copy of the Bombay Electricity Duty (Gujarat Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 6 of 1976) published in Gazette of India dated the 31st March, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976.
- (8) A copy of the Tamil Nadu Additional Assessment and Additional Water-Cess (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 4 of 1976) published in Gazette of India dated the 31st March, 1976, under sub-section

(3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

- (9) A copy of Notification No. 66/76-Customs [G.S.R. 292(E)] (Hindi and English versions) published in Gazette of India dated the 14th April, 1976 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shrimati Gayatri Devi . . . 31st July to 7th August, 1975 (Fourteenth Session); 5th January to 6th February, 1976 (Fifteenth Session) and 8th to 25th March, 1976 (Sixteenth Session).
- (2) Shri C. Chittibabu . . . 7th January to 6th February, 1976 (Fifteenth Session) and 8th March to 4th April, 1976 (Sixteenth Session).
- (3) Shri Madhu Dandavate . . . 6th February, 1976 (Fifteenth Session); 8th March to 15th April, 1976 and 26th April to 14th May, 1976 (Sixteenth Session).
- (4) Shri Shyamnandan Mishra . . . 6th February, 1976 (Fifteenth Session); 8th March to 15th April, 1976 and 26th April to 14th May, 1976 (Sixteenth Session).
- (5) Shri Murasoli Maran . . . 8th March to 15th April, 1976 and 26th April to 15th May, 1976 (Sixteenth Session).
- (6) Shri Morarji R. Desai . . . 15th to 22nd May, 1976 (Sixteenth Session).
- (7) Shri Samar Guha . . . 8th March to 15th April, 1976 and 26th April to 15th May, 1976 (Sixteenth Session).
- (8) Shri R. N. Goenka . . . 8th March to 15th April, 1976 and 26th April to 15th May, 1976 (Sixteenth Session).
- (9) Shri Jagannathrao Joshi . . . 6th February, 1976 (Fifteenth Session); 8th March to 15th April, 1976 and 26th April to 14th May, 1976 (Sixteenth Session).
- (10) Shri Mohan Dharia . . . 3rd to 15th April, 1976 and 26th April to 22nd May, 1976 (Sixteenth Session).
- (11) Shri Hukam Chand Kachwai . . . 3rd to 15th April, 1976 and 26th April to 22nd May, 1976 (Sixteenth Session).
- (12) Shri Bhagirath Bhanwar . . . 15th to 22nd May, 1976 (Sixteenth Session).
- (13) Shri Janeshwar Misra . . . 16th March to 15th April, 1976 and 26th April to 22nd May, 1976 (Sixteenth Session).
- (14) Shri Jyotirmoy Bosu . . . 15th to 22nd May, 1976 (Sixteenth Session).
- (15) Shri Ram Dhan . . . 15th to 22nd May, 1976 (Sixteenth Session).
- (16) Dr. Jivraj Mehta . . . 16th to 22nd May, 1976 (Sixteenth Session).
- (17) Shri Mukhtiar Singh Malik . . . 15th to 22nd May, 1976 (Sixteenth Session).
- (18) Dr. Laxminarayan Pandeya . . . 15th to 22nd May, 1976 (Sixteenth Session).
- (19) Shri Phool Chand Verma . . . 15th to 22nd May, 1976 (Sixteenth Session).

[P.T.O.]

7. Report and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Report and Minutes of the Committee on Public Undertakings:—

- (i) Eighty-third Report on Indian Dairy Corporation.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

8. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Two Hundred and Fifth Report on Action Taken by Government on the recommendations contained in Hundred and Fifty-second Report—Sub-Standard Pesticides (Department of Health).
- (2) Two Hundred and Seventh Report on Action Taken by Government on the recommendations contained in Hundred and Seventy-fifth Report on Calcutta Port Trust (Ministry of Shipping and Transport).
- (3) Two Hundred and Ninth Report relating to Export of Leather (Ministry of Commerce) on Paragraph 29 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil).

9. Statement by Minister

The Minister of Commerce laid on the Table a statement regarding Import Policy for the year 1976-77 along with a copy of the Import Trade Control Policy for the year 1976-77—Vols. I and II.

10. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 67 and 68 for which the Ministry of Labour is responsible and the cut motions thereto moved on the 8th April, 1976, continued and was concluded.

All the cut motions moved on the 8th April, 1976 were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 64 to 66 for which the Ministry of Information and Broadcasting is responsible commenced.

Seventy-eight cut motions [Nos. 3 to 11, 13 to 69 and 76 to 87] were moved.

The discussion was not concluded.

***11. Report of Committee on Private Members' Bills and Resolutions**

Shri Shyama Prasanna Bhattacharyya presented the Sixty-second Report of the Committee on Private Members' Bills and Resolutions.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th April, 1976).

S. L. SHAKDHER,
Secretary-General.

*Presented at 5.05 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 15, 1976/Chaitra 26, 1898 (Saka)

No. 562

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 501, 502, 504, 506—509, 511, 512, 514 and 515 were orally answered. Replies to Starred Questions Nos. 503, 505, 510, 513, 516, 517 and 519 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2426—2442, 2444—2494, 2496 and 2497 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. F. 4/61/75-Fin. (G)(ii) in Delhi Gazette dated the 24th March, 1976, under section 72 of the Delhi Sales Tax Act, 1975.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 437 published in Gazette of India dated the 27th March, 1976 together with an explanatory Memorandum.
 - (ii) G.S.R. 438 published in Gazette of India dated the 27th March, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 283(E) published in Gazette of India dated the 5th April, 1976 together with an explanatory memorandum.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1974-75.
 - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O]

- (b) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1974-75.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—
- (i) Statement No. XXV—Seventh Session, 1973
 - (ii) Statement No. XXI—Eighth Session, 1973
 - (iii) Statement No. XVIII—Ninth Session, 1973.
 - (iv) Statement No. XXII—Tenth Session, 1974
 - (v) Statement No. XV—Eleventh Session, 1974
 - (vi) Statement No. XIV—Twelfth Session, 1974
 - (vii) Statement No. XVIII—Thirteenth Session, 1975
 - (viii) Statement No. II—Fifteenth Session, 1976
- (5) A statement (Hindi and English versions) on “Clarification and Amplification of Guidelines issued for administering Section 29 of Foreign Exchange Regulation Act, 1973.”
- (6) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries/Departments for 1976-77:—
- (i) Ministry of Commerce
 - (ii) Department of Revenue and Banking
 - (iii) Ministry of Health and Family Planning
 - (iv) Ministry of Law, Justice and Company Affairs
 - (v) Ministry of Planning
 - (vi) Ministry of Supply and Rehabilitation
 - (vii) Ministry of Tourism and Civil Aviation
 - (viii) Department of Electronics
- (7) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1974-75.

4. Assent to Bills

Secretary-General laid on the Table following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Maternity Benefit (Amendment) Bill, 1976.
- (2) The Indian Standards Institution (Certification Marks) Amendment Bill, 1976.
- (3) The Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976.
- (4) The Beedi Workers Welfare Cess Bill, 1976.

5. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Two Hundred and tenth Report relating to Naval Dockyard expansion Scheme on para II of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Defence Services).
- (2) Two Hundred and sixth Report on Action Taken by Government on the recommendations contained in their Hundred and Forty-eighth Report on paragraphs relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Railways).

6. Report of Estimates Committee

Shri R. K. Sinha presented the Ninety-first Report of the Estimates Committee on Action Taken by Government on the recommendations contained in their Seventy-fourth Report on the Ministry of Works and Housing—Directorate of Estates.

7. Report of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Eighty-fifth Report of the Committee on Public Undertakings on the Hindustan Paper Corporation Limited.

8. Report of Committee on Subordinate Legislation

Shrimati Premalabai Dajisaheb Chavan presented the Nineteenth Report of the Committee on Subordinate Legislation.

9. Statement by Minister

The Minister of External Affairs made a statement regarding recent developments in our relations with the People's Republic of China.

10. The Budget (General)—1976-77—Demands for Grants

Discussion on the Demands for Grants Nos. 64 to 66 for which the Ministry of Information and Broadcasting is responsible and the cut motions thereto moved on the 14th April, 1976, continued.

The discussion was not concluded.

11. Motion regarding Sixty-second Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna Bhattacharyya moved the following motion:—

“That this House do agree with the Sixty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th April, 1976.”

The motion was adopted.

[P.T.C.]

12. Private Member's Resolution—Under consideration

Shri H. N. Mukerjee concluded his speech on the following Resolution moved by him on the 2nd April, 1976:—

“In view of the latest disclosures in several countries of the subversive and corrupting activities of the multinational corporations, this House urges upon Government to exercise the utmost vigilance against this menace which confronts all developing countries and to take concrete measures to bar the entry into the nation's economic life of foreign and particularly U.S., multinationals.”

Two amendments were moved by Sarvashri Balakrishna Venkanna Naik and M. C. Daga.

The following Members took part in the debate:—

- (1) Shri K. Lakkappa
- (2) Shri Era Sezhiyan
- (3) Sardar Swaran Singh Sokhi
- (4) Dr. Saradish Roy
- (5) Shrimati Savitri Shyam
- (6) Shri Khemchandbhai Chavda
- (7) Shri Balakrishna Venkanna Naik
- (8) Shri Ranen Sen (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th April, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 26, 1976|Vaisakha 6, 1898 (Saka)

NO. 563

11.01 A.M.

1. OBITUARY REFERENCE

The Speaker made a reference to the passing away of Shri Anil K. Chanda, who was a Member of the First, Second and the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. STARRED QUESTIONS

Starred Questions Nos. 525—529, 533 535—537 were orally answered. Replies to remaining questions were laid on the Table.

3. UNSTARRED QUESTIONS

Replies to Unstarred Questions Nos. 2498—2532, 2534, 2536—2556 and 2558—2595 were laid on the Table.

4. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- (1) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1976-77:—
 - (i) Ministry of Agriculture and Irrigation.
 - (ii) Ministry of Finance.
 - (iii) Ministry of Industry and Civil Supplies.
 - (iv) Ministry of Works and Housing.
- (2) A statement (Hindi and English versions) on the National Population Policy

[P.T.O.]

- (3) A copy of the Madras City Municipal Corporation (Amendment) Act, 1976 (Hindi and English versions) (President's Act No 13 of 1976) published in Gazette of India dated the 17th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (4) A copy of the Tamil Nadu Additional Sales Tax (Amendment) Act, 1976 (Hindi and English versions) President's Act No. 2 of 1976 published in Gazette of India dated the 31st March, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (5) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976:—
 - (i) The Bombay Sales of Motor Spirit Taxation (Gujarat Amendment) Act, 1976 (President's Act No. 8 of 1976) published in Gazette of India dated the 31st March, 1976.
 - (ii) The Gujarat Sales Tax (Second Amendment) Act, 1976 (President's Act No. 10 of 1976) published in Gazette of India dated the 31st March, 1976.
 - (iii) The Gujarat State Tax on Professions, Trades, Callings and Employments Act, 1976 (President's Act No. 11 of 1976) published in Gazette of India dated the 31st March, 1976.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Eleventh Amendment) Rules, 1976, published in Notification No. G.S.R. 536 in Gazette of India dated the 10th April, 1976.
 - (ii) The Central Excise (Twelfth Amendment) Rules, 1976, published in Notification No. G.S.R. 548 in Gazette of India dated 17th April, 1976.
- (7) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1976, published in Notification No. F. 4/61/75-Finance (General) in Delhi Gazette dated the 2nd February, 1976, under section 72 of the Delhi Sales Tax Act, 1975.
- (ii) A statement (Hindi and English versions) showing reasons—
 - (a) for not laying simultaneously the Hindi version of the above Notification and
 - (b) for delay in laying the above Notification.
- (8) A copy of Notification No. G.S.R. 264(E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (9) A copy each of the following Draft Notifications (Hindi and English versions) to be issued under sub-section (1) of section

620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act:—

- * (i) Notification No. 15/14/73-IGC regarding the applicability of sections 100, 101, 102, 103, 104, 391 and 394 of the Companies Act, 1956 to M/s. National Instruments Limited, Calcutta, a Government Company.
- * (ii) Notification No. 15/14/75-IGC regarding the applicability of section 187-C of the Companies Act, 1956 to Government Companies.
- * (iii) Notification No. 15/33/74-IGC regarding the applicability of section 370 of the Companies Act, 1956 to Government Companies.
- * (iv) Notification No. 15/17/75-IGC regarding the applicability of sub-section (1) of section 297 of the Companies Act, 1956 to Government Companies.
- ** (v) Notification No. 15/30/75-IGC regarding applicability of sections 198, 259, 268, 269, 309, 310, 311, 387 and 388 of the Companies Act, 1956 to Government Companies.

5. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Two Hundred and Eleventh Report on Chapter IV of the Reports of the Comptroller and Auditor General of India for the years 1971-72 and 1972-73, Union Government (Civil), Revenue Receipts Volume II, Direct Taxes—Estate Duty, relating to the Department of Revenue and Insurance.
- (2) Two Hundred and Fourteenth Report on Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Hundred and Seventy-second Report on Remissions and Abandonment of Customs Revenue—Imports of Ethyl Alcohol, relating to the Department of Revenue and Insurance.
- (3) Two Hundred and Fifteenth Report on Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Hundred and Sixty-ninth Report on Outstanding Audit observations and Inspection Reports.

6. Report and Minutes of Estimates Committee

Shri Tulsidas Dasappa presented the following Report and Minutes of the Estimates Committee:—

- (i) Hundredth Report on the Ministry of Tourism and Civil Aviation (Department of Tourism)—Tourism.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

7. Reports of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports of the Committee on Public Undertakings:—

- (1) Eighty-second Report on Action Taken by Government on the

*These notifications were previously laid on the Table on the 25th July, 1975 and were re-laid under Rule 234(2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 20th Jan., 1976 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

recommendations contained in their Sixty-eighth Report on Cotton Corporation of India Limited.

- (2) Eighty-fourth Report on Action Taken by Government on the recommendations contained in their Sixty-fourth Report on Indian Petrochemicals Corporation Limited.

8. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 64 to 66 for which the Ministry of Information and Broadcasting is responsible and the cut motions thereto moved on the 14th April, 1976, continued and was concluded.

All the cut motions moved on the 14th April, 1976, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Information and Broadcasting is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 71 and 72 for which the Ministry of Petroleum is responsible commenced and was concluded.

Three cut motions [Nos. 5 to 7] were moved and negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Petroleum is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

(iii) Combined discussion on the following items of business commenced:—

@(a) Demands for Grants Nos. 26 to 28 for which the Ministry of Education and Social Welfare is responsible.

@(b) Demands for Grants Nos. 101 and 102 for which the Department of Culture is responsible.

Twenty-two cut motions [Nos. 1 to 4, 6 to 9, 76 to 78 and 81 to 91] to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, were moved.

Six cut motions [Nos. 1 to 6] to the Demands for Grants for which the Department of Culture is responsible, were moved.

The discussion was not concluded.

9. Statements by Ministers

£(1) The Minister of Parliamentary Affairs made a statement regarding change in the order of discussion and voting on the Demands for Grants relating to the Ministry of Health and Family Planning.

The House agreed.

£(2) The Minister of Education, Social Welfare and Culture made a statement clarifying a point raised today on Starred Question No. 533 regarding birth place of Lord Buddha.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th April, 1976).

S. L. SHAKDHER,
Secretary-General.

@Discussed together.

£Made at 4.10 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 27, 1976|Vaisakha 7, 1898 (Saka)

No. 564

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 542, 544—547, 550, 551, 553, 554, 559 and 563 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2596—2609, 2611—2710, 2712—2724 and 2726 were laid on the Table.

3. Paper Laid on the Table

A copy of Notification No. G.S.R. 276(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1976 containing Order regarding extension of (i) the Kerosene (Fixation of Ceiling Prices) Order, 1970; (ii) the Light Diesel Oil (Fixation of Ceiling Prices) Order, 1973 and (iii) the Furnace Oil (Fixation of Ceiling Prices and Distribution) Order, 1974 to the State of Sikkim, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

4. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Two Hundred and Twelfth Report relating to Customs Receipts (Department of Revenue and Insurance) on Paragraphs relating to Customs Receipts included in the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes.
- (2) Two Hundred and Thirteenth Report on Action Taken by Government on the recommendations contained in their Hundred and Forty-ninth Report on Bangladesh Refugees (Department of Rehabilitation).
- (3) Two Hundred and Seventeenth Report on Accounting and Procedural Matters [Department of Economic Affairs and Ministry of Finance (Defence)].

[P.T.O.]

5. Reports of Estimates Committee

Shri R. K. Sinha presented the following Reports of the Estimates Committee:—

- (1) Ninety-eighth Report on the Ministry of Finance (Department of Expenditure)—Delegation of Financial Powers.
- (2) Ninety-fifth Report on Action Taken by Government on the recommendations contained in their Sixty-ninth Report on the Planning Commission—Development of Backward Areas.

6. Statement by Minister

The Deputy Minister of Home Affairs made a statement about the incidents that occurred in the Turkman Gate area of Delhi on the 19th April, 1976.

7. The Budget (General)—1976-77—Demands for Grants

Combined discussion on the following items of business continued and was concluded:—

- * (i) Demands for Grants Nos. 26 to 28 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 26th April, 1976.
- * (ii) Demands for Grants Nos. 101 and 102 for which the Department of Culture is responsible and the cut motions thereto moved on the 26th April, 1976.

All the cut motions to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, moved on the 26th April, 1976, were negatived.

All the cut motions to the Demands for Grants for which the Department of Culture is responsible, moved on the 26th April, 1976, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Education and Social Welfare is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77, were voted in full.

The Demands for Grants (Revenue Account) for which the Department of Culture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th April, 1976).

S. L. SHAKDHER,
Secretary-General.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 28, 1976/Vaisakha 8, 1896 (Saka)

NO. 565

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 566, 570, 572, 576, 578, 582 and 583 were orally answered. Reply to Starred Question No. 571 had been postponed for answer on 12-5-76. Replies to Starred Questions Nos. 566, 567, 569, 573—575, 577, 579, 580, 584 and 585 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2727—2743, 2745—2753, 2755—2770, 2772—2815 and 2817—2851 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1974-75.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 184(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1976 regarding the continuance of control over the management of Messrs Gresham and Craven of India Private Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of Draft Notification No. 15/16/76-IGC (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 regarding applicability of sections 100, 101, 102, 103, 391, 392 and 394 of the Companies Act, 1956 to Government Companies, under sub-section (2) of section 620 of the said Act.

[P.T.O.]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1976, published in Notification No. G.S.R. 278(E) in Gazette of India dated the 3rd April, 1976.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1976, published in Notification No. G.S.R. 286(E) in Gazette of India dated the 6th April, 1976.
 - (iii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1976, published in Notification No. G.S.R. 287(E) in Gazette of India dated the 6th April, 1976.
 - (iv) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1976, published in Notification No. G.S.R. 294(E) in Gazette of India dated the 14th April, 1976.
 - (v) The Indian Police Service (Pay) Third Amendment Rules, 1976, published in Notification No. G.S.R. 295(E) in Gazette of India dated the 14th April, 1976.
 - (vi) The Indian Administrative Service (Recruitment) Amendment Rules, 1976, published in Notification No. G.S.R. 468 in Gazette of India dated the 3rd April, 1976.
 - (vii) The Indian Police Service (Recruitment) Amendment Rules, 1976, published in Notification No. G.S.R. 501 in Gazette of India dated the 10th April, 1976.
 - (viii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1976, published in Notification No. G.S.R. 502 in Gazette of India dated the 10th April, 1976.
 - (ix) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1976, published in Notification No. G.S.R. 503 in Gazette of India dated the 10th April, 1976.
 - (x) The All India Services (Death-cum-Retirement Benefits) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 504 in Gazette of India dated the 10th April, 1976.
 - (xi) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1976, published in Notification No. G.S.R. 505 in Gazette of India dated the 10th April, 1976.
- (5) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 291(E) in

Gazette of India dated the 8th April, 1976, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

5. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Two Hundred and Sixteenth Report on Action Taken by Government on the recommendations contained in their Hundred and Sixty-sixth Report on 'Ban on Trade with Portugal and BOAC Gold Smuggling Case'.
- (2) Two Hundred and Twentieth Report on 'Delays in furnishing Action Taken Notes' by Government.

6. Reports of Estimates Committee

Shri Tulsidas Dasappa presented the following Reports of the Estimates Committee:—

- (1) Ninety-ninth Report on the Ministry of Home Affairs—Union Territory of Chandigarh.
- (2) Hundred-first Report on the Ministry of Shipping and Transport—Border Roads.
- (3) Ninetieth Report on Action Taken by Government on the recommendations contained in their Sixty-eighth Report on the Ministry of Energy (Department of Coal)—Availability and Distribution of Coal.

7. Report of Committee on Petitions

Shri Jagannath Rao presented the Twenty-ninth Report of the Committee on Petitions.

8. The Budget (General)—1976-77—Demands for Grants

Discussion on the Demands for Grants Nos. 46 to 48 for which the Ministry of Health and Family Planning is responsible commenced.

Thirty cut motions [Nos. 3 to 8 and 18 to 41] were moved.

The discussion was not concluded.

[P.T.O.]

9. Half-an-Hour Discussion

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answers given on the 7th April, 1976 to Starred Question Nos. 434 and 439 regarding CIA links of various organizations and funds received by a charitable society from abroad.

Shri F. H. Mohsin replied to the discussion.

6.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th April, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, April 29, 1976|Vaisakha 9, 1898 (Saka)

No. 566

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 586—589, 592—595, 600, 601 and 605 were orally answered. Replies to Starred Questions Nos. 590, 591, 596—599, 602 and 603 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2853—2900 and 2902—2944 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Steel Authority of India Limited, for the years 1974-75.
 - (ii) Annual Report of the Steel Authority of India Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Tamil Nadu Motor Vehicles Taxation (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 3 of 1976) published in Gazette of India, dated the 31st March, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (3) A copy of the Bombay Motor Vehicles Tax (Gujarat) Second Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 7 of 1976) published in Gazette of India, dated the 31st March, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976.

[P.T.O.]

- (4) A copy of the Payment of Wages (Mines) Second Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 426 in Gazette of India, dated the 20th March 1976, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (5) A copy of the Coal Mines Family Pension (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 465 in Gazette of India, dated the 27th March, 1976, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.
- * (6) A copy of the Coal Mines (Nationalisation) Amendment Ordinance, 1976 (No. 3 of 1976), promulgated by the President on the 29th April, 1976.

4. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Two Hundred and Eighteenth Report of the Public Accounts Committee on paragraph 11 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Customs—'Illegal Import of Gold'.

5. Report of Estimates Committee

Shri R. K. Sinha presented the Hundred and Second Report of the Estimates Committee on the Ministry of Health and Family Planning—All India Institute of Medical Sciences.

6. Reports of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports of the Committee on Public Undertakings:—

- (1) Eighty-eighth Report on Hindustan Zinc Limited.
- (2) Eighty-sixth Report on Action Taken by Government on the recommendations contained in their Sixty-third Report on National Seeds Corporation Limited.
- (3) Eighty-seventh Report on Action Taken by Government on the recommendations contained in their Sixty-third Report on National Textile Corporation Limited.

7. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 46 to 48 for which the Ministry of Health and Family Planning is responsible and the cut motions thereto moved on the 28th April, 1976, continued and was concluded.

All the cut motions moved on the 28th April, 1976, were negatived.

*Laid at 6.07 P.M. by the Minister of Energy while replying to the discussion on the Demands for Grants relating to the Ministry of Energy.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Health and Family Planning is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 29 to 31 for which the Ministry of Energy is responsible commenced.

Twenty cut motions (Nos. 1, 2, 4 to 9 and 11 to 22) were moved.

The discussion was not concluded.

6-08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th April, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 30, 1976/Vaisakha 10, 1898 (Saka)

No. 567

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 606, 608, 609, 611, 613, 615 and 618 were orally answered. Replies to Starred Questions Nos. 607, 610, 614, 616 and 619—627 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2946—2986, 2988—3048, 3050—3078, 3080—3098 and 3100—3103 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 3 addressed to the Minister of Railways regarding "Steps to check fire incidents in suburban trains in Bombay area" was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 300(E) published in Gazette of India dated the 22nd April, 1976, together with an explanatory memorandum.
 - (ii) G.S.R. 303(E) published in Gazette of India dated the 26th April, 1976 together with an explanatory memorandum.
- (2) A copy each of Notification Nos. G.S.R. 297(E) and 298(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (3) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. S.O. 1088 in Gazette of India dated the 20th March, 1976, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[P.T.O.]

- (4) A copy of the Subsidiary Banks (Appointment of Employee Directors) (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 1090 in Gazette of India dated the 20th March, 1976, under sub-section (3) of section 62 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (5) A copy of the Annual Report (Hindi and English versions) of the General Insurance Corporation of India, Bombay for the year ended 31st December, 1974, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Posts and Telegraphs).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1975—Union Government (Commercial)—Part II—Appraisal of the working of the Garden Reach Workshops Limited.
- (7) A copy of Appropriation Accounts, Posts and Telegraphs for the year 1974-75 (Hindi and English versions).
- (8) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1973-74, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

5. Papers relating to Committee on Public Undertakings—Laid on the Table

Shri Ram Surat Prasad laid on the Table a statement showing replies to the recommendations included in Chapter V of the Seventy-first Report of the Committee on Public Undertakings on Action Taken by Government on their Fiftieth Report on Fertilizer Corporation of India Limited (Marketing and Distribution) which were not furnished by Government in time for inclusion in the Report.

6. Assent to Bills

Secretary-General laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following nine Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Indian Lighthouse (Amendment) Bill, 1976.
- (2) The Warehousing Corporations (Amendment) Bill, 1976.
- (3) The High Court at Patna (Establishment of a Permanent Bench at Ranchi) Bill, 1976.
- (4) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1976.
- (5) The Departmentalisation of Union Accounts (Transfer of Personnel) Bill, 1976.

- (6) The Standards of Weights and Measures Bill, 1976.
- (7) The Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976.
- (8) The Beedi Workers Welfare Fund Bill, 1976.
- (9) The Betwa River Board Bill, 1976.

7. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and Seventy-fourth Report on Cash Assistance—Paragraphs 30 and 31 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Ministry of Commerce.
- (2) Hundred and Seventy-eighth Report on Cash Assistance for Export of Man-made Fabrics—Paragraph 29 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Ministry of Commerce.
- (3) Hundred and Ninety-fourth Report on Import of Textile Machinery—Paragraph 31 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil) relating to the Ministry of Commerce.
- (4) Two Hundred and Nineteenth Report on Customs Receipts—Paragraphs of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Customs.
- (5) Two Hundred and Twenty-first Report on Computerisation in Government Departments—Department of Electronics.
- (6) Two Hundred and Twenty-second Report on Regularisation of Contingency Fund Advances—Ministry of Finance (Department of Economic Affairs).
- (7) Two Hundred and Twenty-third Report on Controlled Cloth—Paragraph 30 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil) relating to the Ministry of Commerce.

8. Reports of Estimates Committee

Shri R. K. Sinha presented the following Reports of the Estimates Committee:—

- (1) Ninety-seventh Report on the Ministry of Works and Housing—Slum Clearance and Housing Schemes.
- (2) Ninety-third Report on Action Taken by Government on the recommendations contained in their Seventy-sixth Report on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Production of Foodgrains.

[P.T.O.]

- (3) Ninety-fourth Report on Action Taken by Government on the recommendations contained in their Seventy-fifth Report on the Ministry of Shipping and Transport—Transport Coordination.
- (4) Ninety-sixth Report on Action Taken by Government on the recommendations contained in their Seventy-eighth Report on the Ministry of Steel and Mines (Department of Steel)—Planning-development, production, distribution etc. of Iron and Steel and Ferro-Alloys.

9. Reports and Minutes of Committee on Public Undertakings

Shri Ram Surat Prasad presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) (i) Eighty-ninth Report on Foreign Collaboration in Public Undertakings.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) Ninetieth Report on Action Taken by Government on the recommendations contained in their Sixty-ninth Report on Cement Corporation of India Limited.
- (3) Minutes of the sittings of the Committee relating to Eighty-eighth Report on Hindustan Zinc Limited.
- (4) Minutes of the sittings of the Committee relating to Eighty-fifth Report on Hindustan Paper Corporation.
- (5) Minutes of the sittings of the Committee relating to Procedural and Miscellaneous Matters.
- (6) Minutes of the sittings of the Committee relating to Reports on Action Taken by Government on Reports of the Committee.

10. Report of Committee on Absence of Members

Shri S. M. Siddayya presented the Twenty-seventh Report of the Committee on Absence of Members from the Sittings of the House.

11. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 29 to 31 for which the Ministry of Energy is responsible and the cut motions thereto moved on the 29th April, 1976, continued and was concluded.

All the cut motions moved on the 29th April, 1976, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Energy is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 13 and 14 for which the Ministry of Commerce is responsible commenced.

Twenty-seven cut motions [Nos. 3, 8 to 31, 38 and 39] were moved.

The discussion was not concluded.

12. Motion regarding Sixty-third Report of Committee on Private Members' Bills and Resolutions

Chaudhry Dalip Singh moved the following motion:—

“That this House do agree with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1976.”

The motion was adopted.

13. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri H. N. Mukerjee on the 2nd April, 1976 and the amendments thereto moved on the 15th April, 1976, continued:—

“In view of the latest disclosures in several countries of the subversive and corrupting activities of the multinational corporations, this House urges upon Government to exercise the utmost vigilance against this menace which confronts all developing countries and to take concrete measures to bar the entry into the nation's economic life of foreign, and particularly U.S., multinationals.”

The following Members took part in the debate:—

- (1) Shri Ranen Sen
- (2) Shri Bhagwat Jha Azad
- (3) Shri Tridib Chaudhuri
- (4) Shri M. C. Daga
- (5) Shri Vayalar Ravi
- (6) Shri Sat Pal Kapur
- (7) Shri Vasant Sathe
- (8) Shri T. A. Pai

Shri H. N. Mukerjee replied to the debate. Both the amendments moved were negatived. The Resolution was also negatived.

14. PRIVATE MEMBER'S RESOLUTION—Under consideration

Shri A. K. Gopalan moved the following Resolution:—

“This House is of the opinion that in order to make it possible for the people to be involved in the democratic process and developmental activities the freedom provided under the Constitution to the individuals, organisations and political parties to carry on their legitimate political activities should be restored, all political prisoners be released, and the press censorship established after the proclamation of the Emergency and the recently adopted press acts should be repealed.”

His speech was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd May, 1976).

S. L. SHAKDHER,
Secretary-General

CORRIGENDUM

In Bulletin Part I, dated April 29, 1976—

Page 2, paragraph 5, item (2), line 2, for "Sixty-third" read "Sixty-fourth."

The following amendments were made to the text of the Bulletin...

The following amendments were made to the text of the Bulletin...

- (1) ...
- (2) ...
- (3) ...
- (4) ...
- (5) ...
- (6) ...
- (7) ...
- (8) ...

Part II of the Bulletin...

MEMBER RESOLUTIONS—Under consideration

Part A of the Bulletin...

The meeting was held on...

Check books distributed at 11:30 A.M. on Monday, May 3, 1976.

...

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 3, 1976|Vaisakha 13, 1898 (Saka)

No. 568

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 628, 631, 632, 635, 637, 639, 641, 643, 644 and 646 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3104—3150, 3152—3168, 3170—3173, 3175, 3178—3203 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Gujarat Education Cess (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 9 of 1976) published in Gazette of India dated the 31st March, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976 together with an explanatory memorandum.
- (2) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1974-75 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1973-74 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) Notification No. 76-Customs [G.S.R. 321(E)], 77-Customs [G.S.R. 322(E)] and 78-Customs [G.S.R. 323(E)] published in Gazette of India dated the 3rd May, 1976 together with an explanatory memorandum.

[P.T.O.]

(ii) Notification No. 79-Customs [G.S.R. 324(E)] published in Gazette of India dated the 3rd May, 1976 together with an explanatory memorandum.

(5) A copy of Notification No. G.S.R. 314(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1976, under sub-section (2) of section 4A of the Indian Tariff Act, 1934.

4. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shrimati Shakuntala Nayar . 8th March to 8th April, 1976; 14th and 15th April and 26th April to 20th May, 1976 (Sixteenth Session).
- (2) Shri T.S. Lakshmanan . 12th January to 6th February, 1976 (Fifteenth Session); 8th March to 8th April, 1976 and 14th April, 1976 (Sixteenth Session).
- (3) Shri P.A. Saminathan . 3rd to 6th February, 1976 (Fifteenth Session); 8th March to 8th April, 1976; 14th and 15th April, 1976 and 26th April to 16th May, 1976 (Sixteenth Session).
- (4) Shri Bishwanath Jhunjhunwala . 19th January to 6th February, 1976 (Fifteenth Session); 8th March to 8th April, 1976; 14th and 15th April, 1976. (Sixteenth Session).
- (5) Shri Mahadeepak Singh Shakya . 6th February, 1976 (Fifteenth Session); 8th March to 8th April, 1976; 14th and 15th April, 1976 and 26th April to 19th May, 1976 (Sixteenth Session).
- (6) Shrimati Gayatri Devi . 26th March to 8th April, 1976; 14th and 15th April, 1976; and 26th April to 22nd May, 1976 (Sixteenth Session).
- (7) Shri C. Chittibabu . 5th to 8th April, 1976, 14th and 15th April, 1976 and 26th April to 22nd May, 1976 (Sixteenth Session).
- (8) Shri Madhu Dandavate . 15th to 22nd May, 1976 (Sixteenth Session).
- (9) Shri Shyamnandan Mishra . 15th to 22nd May, 1976 (Sixteenth Session).
- (10) Shri Murasoli Maran . 16th to 22nd May, 1976 (Sixteenth Session).
- (11) Shri Samar Guha . 16th to 22nd May, 1976 (Sixteenth Session).
- (12) Shri R. N. Goenka . 16th to 22nd May, 1976 (Sixteenth Session).
- (13) Shri Jagannathrao Joshi . 15th to 22nd May, 1976 (Sixteenth Session).

5. Motion for Election to Committee

Prof. S. Nurul Hasan moved the following motion:—

“That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations”.

The motion was adopted.

6. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 13 and 14 for which the Ministry of Commerce is responsible and the cut motions thereto moved on the 30th April, 1976, continued and was concluded.

All the cut motions moved on the 30th April, 1976, were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible commenced.

Sixty-eight cut motions [Nos. 14 to 35, 37 to 56, 59 to 64, 72 to 74, 86 to 95 and 102 to 108] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 4, 1976/Vaisakha 14, 1898 (Saka)

NO. 569

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 648—650, 652, 656, 658—660 and 664 were orally answered. Replies to Starred Questions Nos. 61, 653, 655, 657, 661; 662 and 665—667 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3204—3214, 3216—3296 and 3298-3305 were laid on the Table

3. Statement by Minister

The Minister of Parliamentary Affairs made a statement that in order to provide more time for discussion on the Demands for Grants relating to the Ministry of Agriculture and Irrigation, the House might sit upto 7.30 P.M. today and upto 6.30 P.M. on the 5th May, 1976:

The House agreed.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 583 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 584 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 585 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.
 - (iv) G.S.R. 586 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.
- (2) A copy of Notification No. G.S.R. 587 (Hindi and English versions) published in Gazette of India dated the 24th April 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

[P.T.O.]

- (3) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. F. 4/25/76-Fin.(G) in Delhi Gazette dated the 24th April, 1976, under section 72 of the Delhi Sales Tax Act, 1975.
- (4) (a) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report under section 22(3) (b) of the said Act in the case of M/s. Ballarpur Paper and Straw Board Mills Limited, New Delhi and the Order dated the 28th February, 1976 of the Central Government thereon.
 - (ii) Report under section 22(3) (b) of the said Act in the case of M/s. Rallis India Limited, Bombay and the Order dated the 9th February, 1976 of the Central Government thereon.
- (b) Two statements explaining the reasons for not laying simultaneously the Hindi versions of the Reports and Orders of the Government thereon mentioned above.
- (5) A copy of the Railways Red Tariff (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 601 in Gazette of India dated the 24th April, 1976, issued under section 47 of the Indian Railways Act, 1890.

5. Government Bill—Introduced

The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1976.

The motion for leave to introduce the Bill moved by Shri C. Subramaniam was opposed.

On the motion the House divided, Ayes 154; Noes 16. The motion was accordingly adopted and the Bill was introduced.

6. The Budget (General)—1976-77—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 3rd May, 1976, continued.

The discussion was not concluded.

7.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 5, 1976 | Vaisakha 15, 1898 (Saka)

NO. 570

11.01 A.M.

1. Starred Questions

Starred Questions No. 66—674, 676, 677 and 679—681 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3306—3348 and 3350—3390 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1974-75.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 170(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1976 regarding the continuance of control over the management of Messers Braithwaite and Company (India) Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of the Tamil Nadu, General Clauses (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 12 of 1976) published in Gazette of India dated the 17th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

[P.T.O.]

- ✓ (4) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1973-74, under article 338(2) of the Constitution.
- (5) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1976-77, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (6) A copy of the Indian Electricity (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 527 in Gazette of India dated the 10th April, 1976, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

4. Motion for Election to Committee

Shri Anant Prasad Sharma moved the following motion:—

“That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government.

The motion was adopted.

5. The Budget (General)—1976-77—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 3rd May, 1976, continued.

The discussion was not concluded.

*6. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Sixty-first Report of the Business Advisory Committee.

6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th May, 1976).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated May 4, 1976—

Page 1, paragraph 1, line 2, for “61” read “651”

*Presented at 6.03 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, May 6, 1976/Vaisakha 16, 1898 (Saka)

No. 571

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 692—696, 700, 701, 703, 704, 706 and 707 were orally answered. Replies to remaining questions were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3391—3462 and 3464—3495 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Council for Cultural Relations, New Delhi, for the year 1973-74.
- (2) A copy of the Report of the Indian Council for Cultural Relations, New Delhi, for the years 1974 and 1975.
- (3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways).
 - (iii) Report of the Comptroller and Auditor General of India for the year 1974—Union Government (Commercial)—Part IV—Individual points of interest and a Resume' of the Company Auditors' Reports.
- (4) A copy of Appropriation Accounts of the Defence Services for the year 1974-75 and Commercial Appendix thereto (Hindi and English versions).
- (5) A copy of Appropriation Accounts, Railways, for 1974-75, Part I—Review (Hindi and English versions).
- (6) A copy of Appropriation Accounts, Railways, 1974-75, Part II—Detailed Appropriation Accounts (Hindi and English versions).
- (7) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways for 1974-75 (Hindi and English versions).
- (8) A copy of the Drugs and Cosmetics (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 515 in Gazette of India dated the 10th April, 1976, under section 38 of the Drugs and Cosmetics Act, 1940.

[P.T.O.]

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati (Karnataka), for the year 1974-75.
- (ii) Annual Report of the Mysore Iron and Steel Limited, Bhadravati (Karnataka), for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4 Statement by Minister

They Deputy Minister of Finance made a statement (i) correcting the reply given on the 30th January, 1976 to a supplementary on Starred Question No. 333 by Shri C. K. Chandrappan regarding violation of foreign exchange regulations by concerns and (ii) giving reasons for delay in correcting the reply.

5. Personal explanation under Rule 357

Pandit D. N. Tiwary made a personal explanation regarding certain remarks concerning him made in the House by the Minister of State for Agriculture and Irrigation on the 4th May, 1976 during discussion on the Demands for Grants relating to the Ministry of Agriculture and Irrigation.

6. Motion regarding Sixty-First Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

“That this House do agree with the Sixty-first Report of the Business Advisory Committee presented to the House on the 5th May, 1976.”

The motion was adopted.

7. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 3rd May, 1976, continued and was concluded.

All the cut motions moved on the 3rd May, 1976, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Irrigation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 60 to 63 for which the Ministry of Industry and Civil Supplies is responsible commenced.

Fifteen cut motions [Nos. 5, 6 and 15 to 27] were moved.

The discussion was not concluded.

5.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 7, 1976/Vaisakha 17, 1898 (Saka)

No. 572

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 710, 713—718, 724, 726 and 728 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3496—3509, 3511—3522, 3524—3555, 3557—3577 and 3579—3598 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 308(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1976, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 588 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 306(E) published in Gazette of India dated the 29th April, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 307(E) published in Gazette of India dated the 29th April, 1976 together with an explanatory memorandum.
- (3) A copy of Notification No. S.O. 1165 (Hindi and English versions) published in Gazette of India dated the 27th March, 1976 containing Corrigendum to Notification No. S.O. 625(E) dated the 31st October, 1975, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (4) A copy each of Notification No. S.O. 304(E) and 305(E) published in Gazette of India dated the 15th April, 1976 containing Corrigenda to Notification No. S.O. 267(E) dated the 31st March, 1976, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

[P.T.O.]

- (5) (i) A copy of Notification No. (GHN 20) GST-1076| (S. 49)(47)-TH. published in Gujarat Government Gazette dated the 3rd April, 1976, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.
- (6) A copy of the Annual Report (Hindi and English versions) of the New India Assurance Company Limited, Bombay, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

4. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 10th May, 1976.

5. Government Bill—Introduced

The Coal Mines (Nationalisation) Amendment Bill, 1976.

6. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines (Nationalisation) Amendment Ordinance, 1976, was laid on the Table.

7. The Budget (General)—1976-77—Demands for Grants

Discussion on the Demands for Grants Nos. 60 to 63 for which the Ministry of Industry and Civil Supplies is responsible and the cut motions thereto moved on the 6th May, 1976, continued and was concluded.

All the cut motions moved on the 6th May, 1976, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industry and Civil Supplies is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77, were voted in full.

8. Private Member's Bill—Withdrawn

The Profiteering Prevention and Price Control Bill, 1973
by Shri K. Lakkappa

Discussion on the motion for consideration of the Bill moved by Shri K. Lakkappa on the 8th April, 1976, continued.

The following Members took part in the debate:—

- (1) Shri K. Suryanarayana
- (2) Shri Jagannath Mishra

- (3) Shri Rajdeo Singh
- (4) Shri Jagadish Bhattacharyya
- (5) Shri Ramavatar Shastri
- (6) Shri Ram Singh Bhai
- (7) Shri M. C. Daga
- (8) Shri B. R. Shukla
- (9) Shrimati Savitri Shyam
- (10) Shri A. C. George

Shri K. Lakkappa replied to the debate.

The Bill was withdrawn by leave of the House.

9. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1971 (Amendment of article 124)
by Shri P. K. Deo*

The motion for consideration of the Bill was moved by Shri P. K. Deo.

The following Members took part in the debate:—

- (1) Shri B. R. Shukla
- (2) Shri Somnath Chatterjee (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 10, 1976|Vaisakha 20, 1898 (Saka)

No. 573

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 732—738, 741—743 and 745 were orally answered. Replies to Starred Questions Nos. 731, 740, 744 and 746—750 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3599—3618 and 3620—3697 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Madurai City Municipal Corporation (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 20 of 1976) published in Gazette of India dated the 29th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (2) A copy of the Public Wakfs (Extension of Limitation) Tamil Nadu Amendment Act, 1976 (Hindi and English versions) (President's Act No. 14 of 1976) published in Gazette of India dated the 17th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (3) A copy of the Tamil Nadu Cultivating Tenants Protection (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 18 of 1976) published in Gazette of India dated the 17th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (4) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian Council of Historical Research for the year 1972-73, under rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[P.T.C

4. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 89 to 92 for which the Ministry of Tourism and Civil Aviation is responsible commenced and was concluded.

Sixty-four cut motions [Nos. 2, 3, 10 to 68 and 70 to 72] were moved and negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Tourism and Civil Aviation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 83 to 85 for which the Ministry of Steel and Mines is responsible commenced.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 11, 1976/Vaisakha 21, 1898 (Saka)

No. 574

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 751—754, 756—759, 761 and 764—766 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3698—3786 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 156(E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 1976 making certain corrections in the Delimitation Commission's Order No. 41 dated the 24th May, 1975 in respect of the State of Punjab, under sub-section (2) of section 11 of the Delimitation Act, 1972.
- (2) A copy of the Report (Hindi version) on the General Elections held during the year 1974 to the Legislative Assemblies of Manipur, Nagaland, Orissa, Uttar Pradesh and Pondicherry—Statistical.
- ✓ (3) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1974-75 and of its subsidiary company Hydrocarbons India Private Limited, New Delhi, for the year 1974, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (4) A copy of the Railways (Warehousing and Wharfage) Third Amendment Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 1504 in Gazette of India dated the 24th April, 1976, issued under section 47 of the Indian Railways Act, 1890.

[P.T.O.]

4. The Budget (General)—1976-77—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 83 to 85 for which the Ministry of Steel and Mines is responsible continued and was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Steel and Mines is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 69 and 70 for which the Ministry of Law, Justice and Company Affairs is responsible commenced and was concluded.

Seven cut motions [Nos. 15 to 21] were moved and negatived.

The Demands for Grants (Revenue Account) for which the Ministry of Law, Justice and Company Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77, were voted in full.

(iii) At 6 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1976-77, were submitted to the vote of the House and voted in full:—

- (1) Demands Nos. 11 and 12 for which the Ministry of Chemicals and Fertilizers is responsible;
- (2) Demands Nos. 15 to 19 for which the Ministry of Communications is responsible;
- (3) Demands Nos. 33 to 40 for which the Ministry of Finance is responsible;
- (4) Demands Nos. 41 to 45 for which the Department of Revenue and Banking is responsible;
- (5) Demands Nos. 73 to 78 for which the Ministry of Planning is responsible;
- (6) Demands Nos. 86 to 88 for which the Ministry of Supply and Rehabilitation is responsible;
- (7) Demands Nos. 93 to 97 for which the Ministry of Works and Housing is responsible;
- (8) Demands Nos. 98 to 100 for which the Department of Atomic Energy is responsible;
- (9) Demand No. 103 for which the Department of Electronics is responsible;
- (10) Demand No. 104 for which the Department of Space is responsible;
- (11) Demand No. 105 for which Lok Sabha is responsible;
- (12) Demand No. 106 for which Rajya Sabha is responsible;
- (13) Demand No. 107 for which the Department of Parliamentary Affairs is responsible;
- (14) Demand No. 108 for which the Secretariat of the Vice-President is responsible.

5. Government Bill—Introduced

The Appropriation (No. 4) Bill, 1976.

6. Government Bill—Passed

The Appropriation (No. 4) Bill, 1976

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill was passed.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 12, 1976|Vaisakha 22, 1898 (Saka)

No. 575

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 771—774, 776—778, 778-A, 780 and 782 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3787—3867 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1974-75.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Copper (Prohibition of Use in the Manufacture of Electrical Cables and Wires) Amendment Order, 1975, published in Notification No. S.O. 592(E) in Gazette of India dated the 6th October, 1975.
 - (ii) The Electrical Cables and Wires Control (Amendment) Order, 1975, published in Notification No. S.O. 593(E) in Gazette of India dated the 6th October, 1975.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[P.T.O.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. 540 published in Gazette of India dated the 17th April, 1976 containing **Corrigendum** to Notification No. G.S.R. 136 dated the 1st February, 1975.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh **Amendment** Regulations, 1976, published in Notification No. G.S.R. 602 in Gazette of India dated the 1st May, 1976.

(iii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1976, published in Notification No. G.S.R. 603 in Gazette of India dated the 1st May, 1976.

(4) A copy of the Central Excise (Thirteenth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 609 in Gazette of India dated the 1st May, 1976, under section 38 of the Central Excises and Salt Act, 1944.

(5) A copy of Notification No. G.S.R. 610 (Hindi and English versions) published in Gazette of India dated the 1st May, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

(6) A copy of Notification No. G.S.R. 327(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

(7) A copy each of the following Nagaland Government Notifications under sub-section (4) of section 57 of the Nagaland Sales Tax Act, 1967 read with clause (c)(iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland:—

(i) The Nagaland Sales Tax (Amendment) Rules, 1975 published in Notification No. FIN|REV|2-7|75 in Nagaland Gazette dated the 28th April, 1975.

(ii) The Nagaland Sales Tax (Second Amendment) Rules, 1975, published in Notification No. FIN|TAX|4|75 in Nagaland Gazette dated the 11th September, 1975.

(iii) A statement (Hindi and English versions) explaining—

(a) reasons for not laying the Hindi versions of the notifications mentioned at (i) and (ii) and

(b) reasons for delay in laying the notifications.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Delhi Small Industries Development Corporation Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Delhi Small Industries Development Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1974-75, under section 19 of the Post Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (11) A copy of the Delhi Sikh Gurdwaras (Election of Pro-tempore Chairman, President, other Office-bearer and Members of the Executive Board) (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. F.16(3):76-Judl. in Delhi Gazette dated the 24th April, 1976, under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971.
- (12) A copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1976-77 (Hindi and English versions).
- (13) A copy of the Navy (Pension) First Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. S.R.O. 98 in Gazette of India dated the 1st May, 1976, under section 185 of the Navy Act, 1957.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, for the year 1974-75.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (15) A copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Scheme, 1976 (Hindi and English versions) published in Notification No. S.O. 327(E) in Gazette of India dated the 29th April, 1976, under section 17 of the General Insurance Business (Nationalisation) Act, 1972.

4. Minutes of Committee on Papers Laid on the Table—

Minutes of the sittings of the Committee on Papers laid on the Table held on 16th October and 14th November, 1975 and 15th April, 1976, were laid on the Table.

5. Report of Committee on Papers Laid on the Table

Shri Era Sezhiyan presented the Second Report of the Committee on Papers laid on the Table.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Committee on Petitions

Shri Jagannath Rao presented the Thirtieth Report of the Committee on Petitions.

8. Statutory Resolution—Adopted

Shri Pranab Kumar Mukherjee moved the following Resolution:—

“That in pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), this House approves the notification of the Government of India in the Department of Revenue and Banking G.S.R. No. 314 (E) dated the 1st May, 1976, increasing the export duty on hides, skins and leather, tanned and untanned all sorts, but not including snake skins and manufactures of leather, from 20 per cent *ad valorem* to 25 per cent *ad valorem* from the date of the said notification.”

The Resolution was adopted.

9. Government Bill—Under Consideration

The Finance Bill, 1976

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The following Members took part in the debate:—

- (1) Shri Ranen Sen
- (2) Shri N. K. P. Salve
- (3) Shri Nathuram Mirdha
- (4) Shri S. R. Damani

- (5) Shri Bibhuti Mishra
- (6) Shri P. Gangadeb
- (7) Shri B. R. Shukla
- (8) Shri Balakrishna Venkanna Naik
- (9) Shri D. D. Desai
- (10) Sardar Swaran Singh Sokhi
- (11) Shri M. C. Daga
- (12) Shri Ramavatar Shastri
- (13) Shri Chandulal Chandrakar
- (14) Shri Paripoornanand Painuli
- (15) Shri Arjun Sethi
- (16) Shri Darbara Singh
- (17) Shri Mohan Swarup
- (18) Shrimati Roza Vidyadhar Deshpande
- (19) Shri Chapalendu Bhattacharyya
- (20) Shri K. Suryanarayana
- (21) Shri Ram Singh Bhai
- (22) Shri Nageshwar Dwivedi
- (23) Shri Sukhdeo Prasad Verma (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday,
the 14th May, 1976)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 14, 1976/Vaisakha 24, 1898 (Saka)

No. 576

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 795—797, 801, 805, 808, 811 and 814 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3868—3977 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1974-75, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1975 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.
- (3) A copy of the Outline of Scheme of War Risks Insurance of Marine Hulls, 1976 together with a copy of the Scheme.
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes; and Volume II—Direct Taxes, under article 151(1) of the Constitution.
- (5) A copy of the Textiles Committee (Cess) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 509 in Gazette of India dated the 10th April, 1976, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.

[P.T.O.]

4. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 17th May, 1976.

5. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the reported decision of U.K. Government to compel resident Indian citizens in U.K. to adopt British citizenship or to leave the country.

The Minister of External Affairs made a statement in regard thereto.

6. Government Bill—Under Consideration

The Finance Bill, 1976

Discussion on the motion for consideration of the Bill moved on the 12th May, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Sukhdeo Prasad Verma
- (2) Shri Samar Mukherjee
- (3) Dr. V. K. R. Varadaraja Rao
- (4) Shri H. M. Patel
- (5) Pandit D. N. Tiwary
- (6) Shri Sakti Kumar Sarkar
- (7) Shri Genda Singh
- (8) Shri S. M. Banerjee
- (9) Shri Chiranjib Jha
- (10) Shri Shibban Lal Saxena
- (11) Shri Shyam Sunder Mohapatra
- (12) Shri Pranab Kumar Mukherjee

The Discussion was not concluded.

7. Motion regarding Sixty-Fourth Report of Committee on Private Members Bills and Resolutions

Shri Krishna Chandra Pandey moved the following motion:—

“That this House do agree with the Sixty-fourth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 12th May, 1976.”

The Motion was adopted.

8. Private Members’ Resolution—Negatived

Discussion on the following Resolution moved by Shri A. K. Gopalan on the 30th April, 1976, continued:—

“This House is of the opinion that in order to make it possible for the people to be involved in the democratic process and developmental activities the freedom provided under the Constitution to the individuals, organisations and political parties to carry on their legitimate political activities should be restored, all political prisoners be released, and the press censorship established after the proclamation of the Emergency and the recently adopted press acts should be repealed.”

Two amendments were moved by Sarvashri Balakrishna Venkanna Naik and M. C. Daga.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri B. R. Shukla
- (3) Shri M. C. Daga
- (4) Shri Satyendra Narayan Sinha
- (5) Shri Ram Singh Bhai
- (6) Shri Ranen Sen
- (7) Shri Balakrishna Venkanna Naik
- (8) Shri F. H. Mohsin

The amendment moved by Shri Balakrishna Venkanna Naik was withdrawn by leave of the House.

The amendment moved by Shri M. C. Daga was negatived.

The Resolution was also negatived.

9. Private Member's Resolution—Under Consideration

Shri P. K. Deo moved the following Resolution:—

“This House notes with concern the large scale denudation of forest in the country and urges upon the Government to have a more pragmatic national forest policy so that 33.3 per cent. area of the country is covered by forest.”

The discussion was not concluded.

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 17, 1976/Vaisakha 27, 1898 (Saka)

No. 577

11.03 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions of the National Cooperative Development Corporation, New Delhi, for the year 1974-75 under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (2) A 'Corrigendum' to the Annual Report of the Indian Council of Agricultural Research, New Delhi, for the year 1971-72.
- (3) A copy each of Notification Nos. G.S.R. 317(E), G.S.R. 318(E) and G.S.R. 319(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (4) A copy of the Tamil Nadu Commercial Crops Assessment Act, 1976 (Hindi and English versions) (President's Act No. 5 of 1976) published in Gazette of India dated the 31st March, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (5) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (iv) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (ii) and (iii) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
 - (i) The Sikkim Wild Life (Stock Declaration) Rules, 1976, published in Notification No. G.S.R. 312 (E) in Gazette of India dated the 1st May, 1976.
 - (ii) The Sikkim Wild Life (Transactions and Taxidermy) Rules, 1976, published in Notification No. G.S.R. 313(E) in Gazette of India dated the 1st May, 1976.
- (7) A copy of the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1974-75 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 12th May, 1976, Rajya Sabha passed the Marriage Laws (Amendment) Bill, 1976.
- (ii) That at its sitting held on the 12th May, 1976 Rajya Sabha passed the Tariff Commission (Repeal) Bill, 1976.
- (iii) That at its sitting held on the 12th May, 1976, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 1976.
- (iv) That at its sitting held on the 12th May, 1976, Rajya Sabha passed the Pharmacy (Amendment) Bill, 1976.

3. Bills Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Marriage Laws (Amendment) Bill, 1976.
- (2) The Tariff Commission (Repeal) Bill, 1976.
- (3) The Merchant Shipping (Amendment) Bill, 1976.
- (4) The Pharmacy (Amendment) Bill, 1976.

4. Government Bills—Passed

- (i) *The Finance Bill, 1976.*

Discussion on the motion for consideration of the Bill moved on the 12th May, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Hari Singh
- (2) Shri Dhan Shah Pradhan
- (3) Shri Shashi Bhushan
- (4) Shri E. R. Krishnan
- (5) Shri Ramsahai Pandey
- (6) Shri Ram Deo Singh
- (7) Shri Sarjoo Pandey

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

In regard to an amendment to clause 5, Shri C. Subramaniam moved the following motion under Rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 93 to the Finance Bill, 1976 and that this amendment may be allowed to be moved.”

The motion was adopted.

Amendment No. 93 to Clause 5 was adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 16 were adopted.

In regard to an amendment to Clause 17, Shri C. Subramaniam moved the following motion under Rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 98 to the Finance Bill, 1976 and that this amendment may be allowed to be moved.”

The motion was adopted.

Amendment No. 98 to Clause 17 was adopted.

Three other amendments to Clause 17 were also adopted.

Clause 17 was adopted, as amended.

Clause 18 was adopted, as amended.

Clause 19 was adopted.

Clause 20 was adopted, as amended.

Clauses 21 to 24 were adopted.

Clause 25 was adopted, as amended.

Clause 26 was adopted.

Clause 27 was adopted, as amended.

Clauses 28 to 31 were adopted.

Clause 32 was adopted, as amended.

Clauses 33 to 43 were adopted.

The First, Second, Third, Fourth and Fifth Schedules were adopted.

On amendment No. 73 to the Sixth Schedule moved by Shri Ranen Sen the House divided, Ayes 10; Noes 102. The amendment was accordingly negatived.

The Sixth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The following Members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Vasant Sathe
- (3) Shri C. Subramaniam

On the motion the House divided, Ayes 99; Noes 14. The motion was accordingly adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.50 P.M.)

(ii) *The Coal Mines (Nationalisation) Amendment Bill, 1976.*

The motion for consideration of the Bill was moved by Shri K. C. Pant.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri Ram Singh Bhai
- (3) Shri Ranen Sen
- (4) Shri M. C. Daga
- (5) Shri Ramavatar Shastri
- (6) Sardar Swaran Singh Sokhi
- (7) Shri M. Ram Gopal Reddy
- (8) Shri S. C. Besra
- (9) Shri Ram Deo Singh

Shri K. C. Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

An amendment for insertion of New Clause 1A was adopted.

New Clause 1A was also adopted.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. C. Pant.

The motion was adopted and the Bill as amended, was passed.

4.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 18, 1976|Vaisakha 28, 1898 (Saka)

No. 578

11.03 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of Notification No. G.O. Ms. No. 2066 published in Tamil Nadu Government Gazette dated the 10th December, 1975 making certain amendments to the Tamil Nadu Hindu Marriage (Registration) Rules, 1967, under sub-section (3) of section 8 of the Hindu Marriage Act, 1955 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (2) (i) A copy of Notification No. G.O. Ms. No. 187 (S.R.O. A-77|76) dated the 18th February, 1976 making certain amendments to the "Appointment of Auditor Rules" published in Notification No. S.R.O. A-826 dated the 20th July, 1961, under sub-section (3) of section 116 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (3) A copy each of the following papers (in Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year ending 30th June, 1975.

[P.T.O.]

- (ii) Annual Report of the Madras Refineries Limited, Manali, Madras, for the year ending 30th June, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Dyes) Rules, 1976, published in Notification No. G.S.R. 605 in Gazette of India dated the 1st May, 1976.
 - (ii) The Cost Accounting Records (Rayon) Rules, 1976, published in Notification No. G.S.R. 606 in Gazette of India dated the 1st May, 1976.
- (5) (i) A copy of the Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1974, under section 62 of the said Act.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.
- (6) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1973-74, under section 18 of the University Grants Commission Act, 1956.

2. Calling Attention

Shri Dinen Bhattacharya called the attention of the Minister of Commerce to the reported closure of more than 10 jute mills in West Bengal during the last few weeks and its effect on the country's economy and employment position.

The Minister of Commerce made a statement in regard thereto. The Minister also laid on the Table a statement showing the details of jute mills which are lying closed.

3. Statement by Minister

The Minister of External Affairs made a statement on the recent Indo-Pakistan talks. The Minister also laid on the Table a copy each of the following documents:—

- ✓ (1) Text of the Joint Statement issued at Islamabad on the 14th May, 1976 by the Foreign Secretary, Ministry of External Affairs, Government of India and Foreign Secretary, Ministry of Foreign Affairs, Government of Pakistan.
- ✓ (2) Copy of Prime Minister of Pakistan's letter dated the 27th March, 1976 to the Prime Minister of India.
- ✓ (3) Copy of Prime Minister of India's letter dated the 11th April, 1976 to the Prime Minister of Pakistan.
- ✓ (4) Copy of Prime Minister of Pakistan's letter dated the 18th April, 1976 to the Prime Minister of India.

4. Motion Regarding Extension of Time for Presentation of Report of Committee of Privileges

Shri M. C. Daga moved the following motion:—

“That this House do further extend upto the last day of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege regarding handcuffing of Shri Ishwar Chaudhry, M.P., at Patna on the 5th August, 1974.”

The motion was adopted.

5. Government Bills—Passed

(i) *The National Library Bill, 1972, as reported by Joint Committee*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri Somnath Chatterjee
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri H. N. Mukerjee
- (5) Shri Priya Ranjan Das Munsi

(Lok Sabha adjourned, at 1 P.M. and re-assembled at 2 P.M.)

- (6) Shri Y. S. Mahajan
- (7) Shri M. Ram Gopal Reddy
- (8) Shri Narsingh Narain Pandey

Prof. S. Nurul Hasan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 10 were adopted.

Clause 11 was adopted, as amended.

Clauses 12 to 31 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Prof. S. Nurul Hasan.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Tea (Amendment) Bill, 1976*

The motion for consideration of the Bill was moved by Prof. D. P. Chattopadhyaya.

The following Members took part in the debate:—

- (1) Shri Jagadish Bhattacharyya
- (2) Shri B. K. Daschowdhury
- (3) Shri Ranen Sen
- (4) Shri Ram Singh Bhai
- (5) Shri Tuna Oraon
- (6) Shri Priya Ranjan Das Munsri
- (7) Shri Hari Singh
- (8) Shri M. C. Daga

Prof. D. P. Chattopadhyaya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyaya.

The motion was adopted and the Bill was passed.

6. Government Bill—Under Consideration

The Workmen's Compensation (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Mohammad Ismail
- (2) Sardar Swaran Singh Sokhi
- (3) Shri Ramavatar Shastri

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 19, 1976|Vaisakha 29, 1898 (Saka)

No. 579

11.04 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Tractors (Distribution and Sale) Control (Second Amendment) Order, 1976 (Hindi and English versions) published in Notification No. S.O. 318(E) in Gazette of India dated the 27th April, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1974-75.
 - (b) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1974-75.
 - (b) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Provident Fund) Amendment Rules, 1976, published in Notification No. G.S.R. 630 in Gazette of India dated the 8th May, 1976.

[P.T.O.]

- (ii) The All India Services (Provident Fund) Second Amendment Rules, 1976, published in Notification No. G.S.R. 631 in Gazette of India dated the 8th May, 1976.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy Leave (Second Amendment) Regulations, 1976, published in Notification No. S.R.O. 100 in Gazette of India dated the 1st May, 1976.
 - (ii) The Navy (Pension) Second Amendment Regulations, 1976, published in Notification No. S.R.O. 108 in Gazette of India dated the 8th May, 1976.
 - (iii) The Navy (Pension) Third Amendment Regulations, 1976, published in Notification No. S.R.O. 109 in Gazette of India dated the 8th May, 1976.
 - (iv) The Navy (Pension) Fourth Amendment Regulation, 1976, published in Notification No. S.R.O. 114 in Gazette of India dated the 8th May, 1976.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1972-73, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Footwear (Inspection) Amendment Rules, 1976, published in Notification No. S.O. 1536 in Gazette of India dated the 1st May, 1976.
 - (ii) The Export of De-oiled Rice Bran (Inspection) Second Amendment Rules, 1976, published in Notification No. S.O. 1537 in Gazette of India dated the 1st May, 1976.
 - (iii) The Export of Gum Karaya (Inspection) Amendment Rules 1976, published in Notification No. S.O. 1538 in Gazette of India dated the 1st May, 1976.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 18th May, 1976, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974 upto the last day of the Ninety-seventh Session of Rajya Sabha.

- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1976, passed by Lok Sabha on the 11th May, 1976.

3. Report of Committee on Government Assurances

Shri B. K. Daschowdhury presented the Sixteenth Report of the Committee on Government Assurances.

4. Government Bills—Passed

- (i) The Workmen's Compensation (Amendment) Bill, 1976, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 18th May, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Ram Singh Bhai
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri M. C. Daga

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

- ✓ (ii) *The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1976*

The motion for consideration of the Bill was moved by Shri C. Sukramaniam.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri S. M. Banerjee.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri Priya Ranjan Das Munsif
- (3) Shri Indrajit Gupta

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri Raja Kulkarni
- (5) Shri S. M. Banerjee
- (6) Shri Hari Singh
- (7) Shri Prasannbhai Mehta
- (8) Shri M. Ram Gopal Reddy

- (9) Shrimati Marjorie Godfrey
- (10) Shri Balakrishna Venkanna Naik
- (11) Shri P. G. Mavalankar
- (12) Shri Chapalendu Bhattacharyya

Shri C. Subramaniam replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri S. M. Banerjee, the House divided, Ayes 22 : Noes 104. The amendment was accordingly negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

On the motion the House divided, Ayes 106; Noes 22. The motion was accordingly adopted and the Bill was passed.

5. Government Bill—Under Consideration

The Life Insurance Corporation (Modification of Settlement) Bill, 1976

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri S. M. Banerjee.

An amendment for reference of the Bill to a Select Committee was moved by Shri Dinen Bhattacharya.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Raja Kulkarni
- (3) Shri S. M. Banerjee
- (4) Shri K. Suryanarayana
- (5) Shri B. S. Chowhan
- (6) Sardar Swaran Singh Sokhi
- (8) Shri Priya Ranjan Das Munsi (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday,
the 20th May, 1976)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 20, 1976|Vaisakha 30, 1898 (Saka)

No. 580

11.01 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Nagaland Eviction of Persons in Unauthorised Occupation of Public Land (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 1 of 1976) published in Gazette of India dated the 5th March, 1976, under sub-section (3) of section 3 of the Nagaland State Legislature (Delegation of Powers) Act, 1975.
- (2) A copy of the Central Excise (Fourteenth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G. S. R. 658 in Gazette of India dated the 8th May, 1976, under section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1974-75.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Mormugao Port Trust for the year 1974-75 and the Audit Report thereon.
 - (ii) Annual Accounts of the Calcutta Port Trust for the year 1973-74 and the Audit Report thereon.

[P.T.O.]

- (5) (a) A copy each of the following documents (Hindi and English versions) under sub-section(4) of section 18 of the All India Institute of Medical Sciences Act, 1956:—
- (i) Certified Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1971-72.
 - (ii) Certified Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1972-73.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above documents.
- (6) A copy of the Cigarettes (Regulation of Production, Supply and Distribution) Rules, 1976, (Hindi and English versions) published in Notification No. G.S.R. 266(E), in Gazette of India dated the 31st March, 1976, under sub-section (3) of section 21 of the Cigarettes (Regulation of Production, Supply and Distribution) Act, 1975.
- (7) A copy of Notification No. S.O. 1374 (Hindi and English versions) published in Gazette of India dated the 17th April, 1976 rescinding the Viscose Staple Fibre Distribution Order, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1974-75 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

2. Calling Attention

Shri K. Suryanarayana called the attention of the Minister of Agriculture and Irrigation to the reported damage to several thousands metric tonnes of rice and paddy purchased by the Food Corporation of India from farmers and rice millers in West Godavari and other coastal districts of Andhra Pradesh and also damage to imported wheat kept in open places due to hot weather following by recent heavy rains.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

3. Statement by Minister

The Minister of External Affairs made a statement on Indo-Canadian nuclear discussions.

4. Government Bill—Introduced

The Delhi Agricultural Produce Marketing (Regulation) Bill, 1976.

5. Government Bills—Passed

(i) The Life Insurance Corporation (Modification of Settlement) Bill, 1976

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 19th May, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Priya Ranjan Das Munsi
 - (2) Shri Prasannbhai Mehta
 - (3) Shri Amarnath Vidyalkar
 - (4) Shri C. M. Stephen
 - (5) Shri Chandulal Chandrakar
 - (6) Shri P. G. Mavalankar
 - (7) Shri P. Ranganath Shenoy
 - (8) Shri Nawal Kishore Sinha
 - (9) Shri Shibban Lal Saksena
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
- (10) Shri Indrajit Gupta
 - (11) Shri Y. S. Mahajan
 - (12) Dr. Kailas
 - (13) Shri Dinen Bhattacharya
 - (14) Shri M. C. Daga
 - (15) Shrimati Parvathi Krishnan

Shri C. Subramaniam replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri S. M. Banerjee, the House divided, Ayes 19; Noes 111. The amendment was accordingly negatived.

On the amendment for reference of the Bill to a Select Committee, moved by Shri Dinen Bhattacharya, the House divided, Ayes 15; Noes 111. The amendment was accordingly negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted.

The Long Title was adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The following Members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri S. M. Banerjee
- (3) Shri C. M. Stephen
- (4) Shri Dinen Bhattacharya
- (5) Shri C. Subramaniam

On the motion the House divided, Ayes 122; Noes 19. The motion was accordingly adopted and the Bill, as amended, was passed.

(ii) The Disturbed Areas (Special Courts) Bill 1972, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri F. H. Mohsin.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri B. R. Shukla
- (3) Shri M. C. Daga
- (4) Shrimati Parvathi Krishnan
- (5) Shri Bhāosahaib Dhamankar
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri Hari Singh
- (8) Shri Md. Jamilurrahman
- (9) Shri Jagannath Mishra

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clauses 4 to 10 were adopted.

The Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri F. H. Mohsin.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri F. H. Mohsin

The motion was adopted and the Bill, as amended, was passed.

6. Government Bill—Under Consideration

The Marriage Laws (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. R. Gokhale.

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st May, 1976).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated May 19, 1976—

Page 4, paragraph 5, between “(6)” and “(8)” insert “(7) Shri Balakrishna Venkanna Naik”

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 21, 1976|Vaisakha 31, 1898 (Saka)

No. 581

11.02 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1974-75.
 - (ii) Annual Report of the Hindustan Cables Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. G.O. Ms. No. 335 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 7th January, 1976 containing revised storage charges for certain commodities, under sub-section (4) of section 27 of the Tamil Nadu Warehouses Act, 1951 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (3) (i) A copy of the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976, published in Notification No. GHM|76|75|M|TNC|1075|134879-J in Gujarat Government Gazette dated the 25th March, 1976 under sub-section (4) of section 82, of the Bombay Tenancy and Agricultural Lands Act, 1948 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat, together with an explanatory note.
 - (ii) A statement showing reasons for delay in laying the above Notification.
- (4) A copy of the Code of Criminal Procedure (Gujarat Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 21 of 1976) published in Gazette of India, dated the 7th May, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

- (i) G.O. Ms. No. 1356 published in Tamil Nadu Government Gazette dated the 13th August, 1975.
- (ii) G.O. Ms. No. 1375 published in Tamil Nadu Government Gazette dated the 20th August, 1975.
- (iii) G.O. Ms. No. 1378 published in Tamil Nadu Government Gazette dated the 20th August, 1975.
- (iv) G.O.R. No. 2686 published in Tamil Nadu Government Gazette dated the 3rd September, 1975.
- (v) G.O.R. No. 2782 published in Tamil Nadu Government Gazette dated the 17th September, 1975.
- (vi) G.O. Ms. No. 1890 published in Tamil Nadu Government Gazette dated the 12th November, 1975.
- (vii) G.O. Ms. No. 1904 published in Tamil Nadu Government Gazette dated the 12th November, 1975.
- (viii) G.O. Ms. No. 1988 published in Tamil Nadu Government Gazette dated the 3rd December, 1975.
- (ix) G.O. Ms. No. 2137 published in Tamil Nadu Government Gazette dated the 17th December, 1975, making certain amendments to the Tamil Nadu Motor Vehicles Taxation Rules, 1974.
- (x) G.O. Ms. No. 7 published in Tamil Nadu Government Gazette dated the 21st January, 1976.
- (xi) G.O. Ms. No. 335 published in Tamil Nadu Government Gazette dated the 3rd March, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Taxation Rules, 1974.

2. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of the Sixty-third to Sixty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

3. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th May, 1976.

4. Government Bills—Introduced

- (1) The Constitution (Forty-second Amendment) Bill, 1976.
- (2) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1976.

5. Government Bill—Under Consideration

The Marriage Laws (Amendment) Bill, 1976, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 20th May, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri Jagannath Mishra
- (3) Shrimati Parvathi Krishnan
- (4) Shri Jagannath Rao
- (5) Shri Shiv Kumar Shastri
- (6) Shrimati Mukul Banerji
- (7) Shri Ramsahai Pandey
- (8) Shrimati Savitri Shyam
- (9) Shrimati Roza Vidyadhar Deshpande

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.50 P.M.)

- (10) Sardar Swaran Singh Sokhi
- (11) Shri M. C. Daga
- (12) Pandit D. N. Tiwary
- (13) Shri B. R. Shukla
- (14) Shri Balakrishna Venkanna Naik
- (15) Shri Bhaoosahaib Dhamankar
- (16) Shri Narsingh Narain Pandey
- (17) Shri M. Ram Gopal Reddy
- (18) Shri Hari Singh
- (19) Shri Chandra Shailani *(Speech unfinished)*.

The discussion was not concluded.

6. Private Member's Bill—Introduced

The Constitution (Amendment) Bill, 1976 (Amendment of article 15 and insertion of new article 16A, etc.) by Shri D. K. Panda.

7. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1971 (Amendment of article 124) by Shri P. K. Deo.

Discussion on the motion for consideration of the Bill moved by Shri P. K. Deo on the 7th May, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Balakrishna Venkanna Naik
- (2) Shri Dinesh Joarder
- (3) Shri C M. Stephen
- (4) Shri Jagannath Rao
- (5) Shri Narsingh Narain Pandey
- (6) Shri Satyendra Narayan Sinha
- (7) Shri P. G. Mavalankar
- (8) Shri N. Sreekantan Nair
- (9) Dr. V. A. Seyid Muhammad

Shri P. K. Deo replied to the debate.

The Bill was withdrawn by leave of the House.

8. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1974 (Amendment of article 75) by Shri Bibhuti Mishra

The motion for consideration of the Bill was moved by Shri Bibhuti Mishra.

The following Members took part in the debate:—

- (1) Shri Satyendra Narayan Sinha
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri B. S. Bhaura
- (4) Shri Hari Singh (*Speech unfinished*).

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 24, 1976/Jyaistha 3, 1898 (Saka)

No. 582

11.03 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1974-75.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1973-74, together with the Audited Accounts.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 331(E) and 332(E) published in Gazette of India dated the 12th May, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 681 published in Gazette of India dated the 15th May, 1976 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 333(E) to 337(E) published in Gazette of India dated the 12th May, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 682 and 683 published in Gazette of India dated the 15th May, 1976 together with an explanatory memorandum.

[P.T.O.]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (7) A copy of the Post Office Savings Banks (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 663 in Gazette of India dated the 15th May, 1976, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1976, passed by Lok Sabha on the 17th May, 1976.
- (ii) That at its sitting held on the 20th May, 1976, Rajya Sabha agreed without any amendment to the Coal Mines (Nationalisation) Amendment Bill, 1976, passed by Lok Sabha on the 17th May, 1976.
- (iii) That at its sitting held on the 17th May, 1976, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st April, 1976 and had elected the following Members of Rajya Sabha to serve on the said Committee:—
 - (1) Shri Krishna Bahadur Chettri
 - (2) Shri Shyamlal Gupta
 - (3) Prof. N. M. Kamble
 - (4) Shri N. H. Kumbhare
 - (5) Shri Yogendra Makwana
 - (6) Shri Parbhu Singh
 - (7) Shri V. C. Kesava Rao
 - (8) Shri Leonard Solomon Saring
 - (9) Shri Mahendra Bahadur Singh
 - (10) Shri V. V. Swaminathan

(iv) That at its sitting held on the 17th May, 1976, Rajya Sabha concurred in the recommendations of Lok Sabha to elect two members to the Joint Committee on Offices of Profit in the vacancies caused by the resignation of Shri Vithal Gadgil from the membership of the Committee and the retirement of Shri Venigalla Satyanarayana from the membership of Rajya Sabha and also communicated the following names of Members of Rajya Sabha who had been elected to the said Joint Committee:—

- (1) Shri Kameshwar Singh
- (2) Shrimati Maimoona Sultan

3. Government Bill—Introduced

The Banking and Public Financial Institutions Laws (Miscellaneous Provisions) Amendment Bill, 1976.

4. Government Bill—Passed

The Marriage Laws (Amendment) Bill, 1976, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 20th May, 1976, continued.

Shri Chandra Shailani took part in the debate.

✓ Dr. V. A. Seyid Muhammad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

✓ Clauses 2 to 39 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. V. A. Seyid Muhammad.

The following Members took part in the debate:—

- (1) Shrimati Parvathi Krishnan
- (2) Shri M. C. Daga
- (3) Dr. V. A. Seyid Muhammad

The motion was adopted and the Bill was passed.

5. Government Bill—Postponed

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1976

Shri K. Raghu Ramaiah moved a motion for postponing the consideration of the Bill.

On the motion the House divided, Ayes 121; Noes 14. The motion was accordingly adopted and the consideration of the Bill was postponed.

6. Government Bills—Passed

(i) *The Merchant Shipping (Amendment) Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. M. Trivedi.

The following Members took part in the debate:—

- (1) Shri Mohammad Ismail
(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.*)
- (2) Shri Jagannath Mishra
- (3) Shri Ramavatar Shastri
- (4) Shri Balakrishna Venkanna Naik

Shri H. M. Trivedi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 26 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Trivedi,

The motion was adopted and the Bill was passed.

(ii) *The Pharmacy (Amendment) Bill, 1975, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Chowdhury Ram Sewak.

The following Members took part in the debate:—

- (1) Shri Ranen Sen
- (2) Shri Jagannath Mishra
- (3) Sardar Swaran Singh Sokhi
- (4) Dr. Saradish Roy
- (5) Shri Rajdeo Singh
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri K. Mayathevar
- (8) Shri Chapalendu Bhattacharyya
- (9) Shri Ramavatar Shastri
- (10) Shri M. C. Daga

Chowdhury Ram Sewak replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Chowdhury Ram Sewak.

The motion was adopted and the Bill was passed.

5.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th May, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, May 25, 1976|Jyaistha 4, 1898 (Saka)

No. 583

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, for the year 1974-75.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (2) (i) A copy of Notification No. G.O. Ms. No. 1747 published in Tamil Nadu Government Gazette dated the 12th November, 1975 making certain amendments to the Tamil Nadu Municipal Service Rules, 1970, under section 304 of the Tamil Nadu District Municipalities Act, 1920 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (3) A copy of Notification No. S.O. 314(E) (Hindi and English versions) published in Gazette of India dated the 26th April, 1976 making certain corrections in the Delimitation Commission's Order No. 43 dated the 30th June, 1975 in respect of the State of Bihar, under sub-section (2) of section 11 of the Delimitation Act, 1972.

[P.T.O.]

- (4) (a) A copy each of the following Notifications under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961, read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. No. 451 published in Tamil Nadu Government Gazette dated the 29th October, 1975 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963.
 - (ii) G.O. Ms. No. 488 published in Tamil Nadu Government Gazette dated the 19th November, 1975 making certain amendments to the Tamil Nadu Co-operative Apex Societies (Management and Conduct of Elections) Rules, 1974.
 - (iii) G.O. Ms. No. 541 published in Tamil Nadu Government Gazette dated the 17th December, 1975 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963.
 - (iv) G.O. Ms. No. 595 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (c) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (4) (a) above.
- (5) A copy of the Annual Report (Hindi and English versions) for the year 1974-75 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (6) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 684 in Gazette of India dated the 15th May, 1976, under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cochin Refineries Limited, for the year ended 31st August, 1975.
 - (ii) Annual Report of the Cochin Refineries Limited, for the year ended 31st August, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (8) (i) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969, on the proposal of Philips India Limited Bombay for effecting substantial expansion in the manufacture of General Lighting Service Lamps and Flourescent Tube Lamps and the Order dated the 5th May, 1976 of the Central Government thereon under section 62 of the said Act.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report and order of the Government thereon.
- (9) (i) A copy of the Compensation Tribunal Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated the 29th March, 1974, issued under rule 100, 101 and sub-rule (6) of rule 102 of the Defence of India Rules, 1971.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (10) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975—Union Government (Commercial) Part III—appraisal of the working of the Hindustan Teleprinters, Limited, Madras, under article 151(1) of the Constitution.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 24th May, 1976, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, upto the last day of the Ninety-seventh Session of Rajya Sabha.

3. Report and Minutes of Committee on Petitions

Shri Jagannath Rao presented the following Report and Minutes of the Committee on Petitions:—

- (1) Thirty-first Report,
- (2) Minutes of Seventy-eighth to Eighty-second sittings.

4. Statements by Ministers

....

(1) The Minister of Petroleum laid on the Table a statement on the commencement of commercial production of crude oil in the Bombay High.

(2) The Minister of Steel and Mines laid on the Table a statement regarding restructuring of Hindustan Steel Limited.

[P.T.O.]

5. Government Bill—Passed ..

The Constitution (Forty-second Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Dr. V. A. Seyid Muhammad.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Dinen Bhattacharya.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
 - (2) Shri Jagannath Rao
 - (3) Shri Indrajit Gupta
 - (4) Shri C. M. Stephen
 - (5) Shri Satyendra Narayan Sinha
 - (6) Shri Dinesh Chandra Goswami
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*
- (7) Shri C. T. Dhandapani
 - (8) Shri K. Suryanarayana
 - (9) Shri G. Viswanathan
 - (10) Shri B. R. Shukla
 - (11) Sardar Swaran Singh Sokhi
 - (12) Shri Hari Singh
 - (13) Dr. H. P. Sharma
 - (14) Shri K. Narayana Rao
 - (15) Shri Balakrishna Venkanna Naik
 - (16) Shri N. K. P. Salve
 - (17) Shri Dharnidhar Das
 - (18) Shri K. Mayathevar
 - (19) Dr. Kailas

Dr. V. A. Seyid Muhammad replied to the debate.

The amendment moved by Shri Dinen Bhattacharya was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 320; Noes 3. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 329; Noes 1.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.

On amendment No. 8 to Clause 3 moved by Shri C. K. Chandrappan, the House divided, Ayes 36; Noes 287. The amendment was accordingly negatived.

On amendment No. 12 to Clause 3 moved by Shri Dinesh Joarder, the House divided, Ayes 34; Noes 294. The amendment was accordingly negatived.

On the motion for adoption of Clause 3, the House divided, Ayes 311; Noes Nil.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. V. A. Seyid Muhammad.

On the motion the House divided, Ayes 313; Noes 1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th May, 1976)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 26, 1976 | Jyaistha 5, 1898 (Saka)

No. 584

11.02 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the "Annual Plan, 1976-77" (Hindi and English versions).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1976, published in Notification No. G.S.R. 626 in Gazette of India dated the 8th May, 1976.
 - (ii) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1976, published in Notification No. G.S.R. 627 in Gazette of India dated the 8th May, 1976.
 - (iii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1976, published in Notification No. G.S.R. 628 in Gazette of India dated the 8th May, 1976.

- (iv) The Indian Forest Service - (Appointment by Promotion) Amendment Regulations, 1976, published in Notification No. G.S.R. 629 in Gazette of India dated the 8th May, 1976.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1976, published in Notification No. G.S.R. 329(E) in Gazette of India dated the 11th May, 1976.
 - (vi) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1976, published in Notification No. G.S.R. 330(E) in Gazette of India dated the 11th May, 1976.
 - (vii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1976, published in Notification No. G.S.R. 340(E) in Gazette of India dated the 15th May, 1976.
 - (viii) The Indian Police Service (Pay) Fifth Amendment Rules, 1976, published in Notification No. G.S.R. 341(E) in Gazette of India dated the 15th May, 1976.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1974-75.
- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (5) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report of the Commission of Inquiry into the allegations against certain former Ministers of Punjab—Volume II.
 - (ii) Memorandum of Action taken on the Report.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 338(E) published in Gazette of India dated the 14th May, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 680 published in Gazette of India dated the 15th May, 1976.
- (7) A copy of Notification No. G.S.R. 342(E) (Hindi and English versions) published in Gazette of India dated the 17th May, 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (8) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1974-75.

- (9) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
- (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1976-77.
 - (ii) Summary of Actuals for the year 1974-75, Budget Estimates and Revised Estimates for the year 1975-76 and Budget Estimates for the year 1976-77, of Air India.
 - (iii) Summary of Revenue and Expenditure Budget Estimates for the year 1976-77 and Revised Estimates for the year 1975-76 of the Indian Airlines.
 - (iv) Summary of Actuals for the year 1974-75, Budget Estimates and Revised Estimates for the year 1975-76 and Budget Estimates for the year 1976-77, of Indian Airlines.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1974-75.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 646 in Gazette of India dated the 8th May, 1976, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (12) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—
- (i) Statement No. XXV—Third Session, 1971.
 - (ii) Statement No. XXII—Eighth Session, 1973.
 - (iii) Statement No. XIX—Ninth Session, 1973.
 - (iv) Statement No. XXIII—Tenth Session, 1974.
 - (v) Statement No. XVI—Eleventh Session, 1974.
 - (vi) Statement No. XV—Twelfth Session, 1974.
 - (vii) Statement No. XIX—Thirteenth Session, 1975.
 - (viii) Statement No. III—Fifteenth Session, 1976.
 - (ix) Statement No. I—Sixteenth Session, 1976.

[P.T.O.]

- ✓ (13) A copy of the Agreement dated the 6th April, 1976 (Hindi and English versions) entered into between the Central Government and the Government of the State of Rajasthan in respect of the development and maintenance of road links of National Highways situated in the State of Rajasthan, under section 10 of the National Highways Act, 1956.

2. Minutes of Estimates Committee—Laid on the Table

The following Minutes of the Estimates Committee were laid on the Table:—

- (1) Minutes of the sittings relating to the Eighty-ninth, Ninety-seventh, Ninety-eighth, Ninety-ninth, Hundred and first and Hundred and second Reports of the Committee.
- (2) Minutes of the sittings of the Committee relating to the Procedural and General Matters.

3. Minutes of Committee on Absence of Members—Laid on the Table

Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 23rd March, 7th April, 29th April and 25th May, 1976, were laid on the Table.

4. Report of Committee on Absence of Members

Shri S. M. Siddayya presented the Twenty-eighth Report of the Committee on Absence of Members from the Sittings of the House.

5. Report of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Eighteenth Report of the Joint Committee on Offices of Profit.

6. Matter under Rule 377

Shri Prasannbhai Mehta raised matter regarding the reported talk by Acharya Vinoba Bhave with the Prime Minister about extending help to the families of political detenus in the country.

The Minister of Home Affairs made a statement on the subject.

7. Government Bills—Passed

(i) The Banking and Public Financial Institutions Laws (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri K. Suryanarayana
- (3) Shri Ramavatar Shastri
- (4) Shri Nawal Kishore Sinha
- (5) Shri S. R. Damani
- (6) Shri K. Mayathevar
- (7) Shri Balakrishna Venkanna Naik

(8) Shri K. M. "Madhukar"

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(9) Shri Chapalendu Bhattacharyya

(10) Shri Onkar Lal Berwa

(11) Shri Hari Singh

(12) Shri Amrit Nahata

(13) Shri Priya Ranjan Das Munsi

(14) Shri Nathu Ram Ahirwar

(15) Shri Nathuram Mirdha

(16) Shri Shibban Lal Saksena

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

(1) Maulana Ishaque Sambhali

(2) Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill was passed.

(ii) *The Tariff Commission (Repeal) Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. D. P. Chattopadhyaya.

The following Members took part in the debate:—

(1) Shri Dinesh Joarder

(2) Sardar Swaran Singh Sokhi

(3) Shri K. M. "Madhukar"

(4) Shri Y. S. Mahajan

(5) Shri Bhaoosahaib Dhamankar

Prof. D. P. Chattopadhyaya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyaya.

The motion was adopted and the Bill was passed.

[P.T.O.]

8. Motion

Prof. S. Nurul Hasan moved the following motion:—

“That this House do consider the Report of the Committee on the Status of Women in India, laid on the Table of the House on the 18th February, 1975.”

The following Members took part in the debate:—

- (1) Shrimati Bibha Ghosh Goswami
- (2) Shrimati Ganga Devi
- (3) Shrimati Parvathi Krishnan
- (4) Shri Balakrishna Venkanna Naik (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th May, 1976).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated May 25, 1976—

Page 1, paragraph 1, for the matter printed in lines 5 to 7

read “(a) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1974-75.”

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 27, 1976 [Jyaistha 6, 1898 (Saka)]

No. 585

11.01 A.M.

1. Reference by Speaker

The Speaker paid a tribute to the memory of Pandit Jawaharlal Nehru on the 12th anniversary of his death.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1974-75.
 - (ii) Annual Report of the National Instruments Limited, Calcutta for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1974-75.

[P.T.O.]

- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1974-75.
- (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) (i) A copy of Notification No. 28350/A/75-5 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 3rd March, 1976 making certain amendment to the Tamil Nadu Vanaspati (Regulation of Trade) Order, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1974-75—Part I (Technical).
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying Tamil Nadu Government Notification No. G.O. Ms. 187 (S.R.O. A-77/76) dated the 18th February, 1976 containing amendments to the "Appointment of Auditor Rules".
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 709 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.
- (ii) G.S.R. 710 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.
- (iii) G.S.R. 711 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.
- (iv) G.S.R. 712 and 713 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.
- (v) G.S.R. 714 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.

- (vi) G.S.R. 715 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.
- (8) A copy of Notification No. G.S.R. 693 (Hindi and English versions) published in Gazette of India dated the 22nd May, 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (9) A copy of the Report (Hindi and English versions) of the Committee to evolve a strategy for development programme for Small Scale Industries in backward areas.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1974-75.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year ended 31st May, 1975.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year ended 31st May, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) 'White Paper on Steel Industry' (Hindi and English versions). ✓
- (13) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
- (i) The Passports (Amendment) Rules, 1976, published in Notification No. G.S.R. 247(E) in Gazette of India dated the 22nd March, 1976, together with Erratum thereto.
- (ii) G.S.R. 293(E) published in Gazette of India dated the 14th April, 1976.
- (14) (i) A copy of the Haj Committee (Amendment) Rules, 1974, (Hindi and English versions) published in Notification No. S.O. 4407 in Gazette of India dated the 11th October, 1975, under sub-section (3) of section 17 of the Haj Committee Act, 1959.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[P.T.O

- (15) (i) A copy of the Gujarat State Tax on Professions, Trades, Callings and Employments Rules, 1976, published in Notification No. (GHN|27)PFT-1176 (S. 27)(1)-TX in Gujarat Government Gazette dated the 27th April, 1976 under section 27 of the Gujarat State Tax on Professions, Trades, Callings and Employments Act, 1976 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (16) (a) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
- (i) The Railway (Warehousing and Wharfage) Amendment Rules, 1976, published in Notification No. S.O. 1191 in Gazette of India dated the 27th March, 1976.
- (ii) The Railways (Warehousing and Wharfage) (Second Amendment) Rules, 1976, published in Notification No. S.O. 1400 in Gazette of India dated the 17th April, 1976.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O.R. No. 3627 published in Tamil Nadu Government Gazette dated the 26th November, 1975.
- (ii) G.O. Ms. No. 2138 published in Tamil Nadu Government Gazette dated the 17th December, 1975.
- (18) A copy of the Bonded Labour System (Abolition) Rules, 1976 (Hindi version) published in Notification No. G.S.R. 534 in Gazette of India dated the 10th April, 1976, under sub-section (3) of section 26 of the Bonded Labour System (Abolition) Act, 1976.
- (19) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 707 in Gazette of India dated the 22nd May, 1976, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (20) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1969-70.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

- (21) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research for the year 1973-74, under rule 45 of the Memorandum of Association and Rules of the Indian Council of Historical Research.
- (22) A copy of the Certified Accounts (Hindi and English versions) of the Indian Council of Historical Research for the year 1973-74 under rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th May, 1976, Rajya Sabha agreed without any amendment to the Tea (Amendment) Bill, 1976, passed by Lok Sabha on the 18th May, 1976.
- (ii) That at its sitting held on the 25th May, 1976, Rajya Sabha agreed without any amendment to the National Library Bill, 1976, passed by Lok Sabha on the 18th May, 1976.
- (iii) That at its sitting held on the 20th May, 1976, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term beginning on the 1st May, 1976 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
- (1) Shrimati Sushila Shankar Adivarekar
 - (2) Shri Sardar Amjad Ali
 - (3) Shri Piare all Kureel urf Piare Lall Talib
 - (4) Shri H. S. Narasiah
 - (5) Shri Indradeep Sinha
 - (6) Shri Omprakash Tyagi
 - (7) Shri Zawar Husain
- (iv) That at its sitting held on the 20th May, 1976, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term beginning on the 1st May, 1976 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
- (1) Shri Sriman Prafulla Goswami
 - (2) Shri Jagbir Singh
 - (3) Shrimati Kumudben Manishankar Joshi
 - (4) Shri Ganesh Lal Mali
 - (5) Shri Bezawada Papireddy
 - (6) Shri K. L. N. Prasad
 - (7) Shri Sultan Singh

[P.T.O.]

4. Assent to Bills

Secretary-General laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (No. 4) Bill, 1976.
- (2) The Workmen's Compensation (Amendment) Bill, 1976.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri K. Gopal — 26th April to 27th May, 1976 (Sixteenth Session).
- (2) Shri Atal Bihari Vajpayee 6th February, 1976 (Fifteenth Session); 8th March to 8th April, 1976; 14th and 15th April, 1976 and 26th April to 19th May, 1976 (Sixteenth Session).
- (3) Shri Noorul Huda — 8th March to 8th April, 1976; 14th and 15th April, 1976 and 26th April to 20th May, 1976 (Sixteenth Session).
- (4) Shri A. K. Gopalan — 10th to 27th May, 1976 (Sixteenth Session).
- (5) Shrimati V. R. Scindia — 6th February, 1976 (Fifteenth Session); 8th March to 8th April, 1976; 14th and 15th April, 1976 and 26th April to 19th May, 1976 (Sixteenth Session).
- (6) Shri M. K. Krishnan — 28th April to 27th May, 1976 (Sixteenth Session).
- (7) Shri Piloo Mody — 6th February, 1976 (Fifteenth Session); 8th March to 8th April, 1976; 14th and 15th April, 1976 and 26th April to 19th May, 1976 (Sixteenth Session).
- (8) Shri T. S. Lakshmanan — 15th April, 1976 and 26th April to 27th May, 1976 (Sixteenth Session).
- (9) Shri J. Rameshwar Rao — 3rd to 27th May, 1976 (Sixteenth Session).

6. Statement by Minister

The Minister of Information and Broadcasting made a statement regarding Code of Journalistic Ethics. The Minister also laid on the Table a copy of the Code (Hindi and English versions).

7. Statement under Direction 115

Shri Sarjoo Pandey made a statement regarding certain information given by the Minister of State for Agriculture and Irrigation in the House on the 4th May, 1976 during discussion on the Demands for Grants relating to the Ministry of Agriculture and Irrigation about lysine content in Sharbati Sonora wheat.

The Minister of State for Agriculture and Irrigation laid on the Table a statement in reply thereto.

8. Motion regarding report of Joint Committee—Extension of Time

Shri Darbara Singh moved the following motion:—

“That this House do further extend upto the last day of the next Session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India.”

The motion was adopted.

9. Government Bill—Introduced

The Government of Union Territories (Amendment) Bill, 1976.

10. Matters Under Rule 377

(1) Shri Somnath Chatterjee raised matter regarding reported virtual breakdown of telephone system in Calcutta.

The Minister of Communications made a statement on the subject.

(2) Shri S. M. Banerjee raised matter regarding taking over of Laxmi Rattan Cotton Mill and Atherton West Mill, Kanpur by the Government.

The Minister of Commerce made a statement on the subject.

(3) Shri Ramavatar Shastri raised matter regarding his alleged illegal arrest and ill-treatment meted out to him by police at Jhajha in Monghyr.

The Minister of Home Affairs made a statement on the subject.

(4) Shri Krishna Chandra Halder raised matter regarding the reported death of three workers in the Bhanora Colliery near Asansol.

The Minister of Energy made a *statement on the subject.

11. Motions

(1) Discussion on the following motion moved by Prof. S. Nurul Hasan on the 26th May, 1976, continued:—

“That this House do consider the Report of the Committee on the Status of Women in India, laid on the Table of the House on the 18th February, 1975.”

The following Members took part in the debate:—

(1) Shri Balakrishna Venkanna Naik

(2) Shri Syed Ahmed Aga

(3) Shrimati T. Lakshmikanthamma

*Made at 6.05 P.M.

[P.T.O.]

- (4) Shri K. Suryanarayana
 - (5) Shri Onkar Lal Berwa
 - (6) Sardar Swaran Singh Sokhi
 - (7) Shri B. R. Shukla
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
- (8) Shri K. Mayathevar
 - (9) Shri Hari Singh
 - (10) Shri D. D. Desai
 - (11) Shri Chapalendu Bhattacharyya
 - (12) Shri Priya Ranjan Das Munsi
 - (13) Shrimati Premalabai Dajisaheb Chavan
 - (14) Shri Ramavatar Shastri
 - (15) Shri Nathu Ram Ahirwar
 - (16) Shri P. G. Mavalankar
 - (17) Shri Rajdeo Singh
 - (18) Shri Paripoornanand Painuli
 - (19) Shri M. C. Daga
 - (20) Shri Chandra Bhal Mani Tiwari

Prof. S. Nurul Hasan replied to the debate.

The discussion was concluded.

(2) Shri D. P. Yadav moved the following motion:—

“That this House do consider the Government Resolution No. 1-14/74-CDD dated the 22nd August, 1974 on National Policy for Children, laid on the Table of the House on the 26th August, 1974.”

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Jagannath Mishra
- (3) Shri Satyendra Narayan Sinha

The discussion was not concluded.

12. Statement by Minister

The Minister of Finance made a statement regarding payment of Bonus to Class III and Class IV employees of the L.I.C.

(Lok Sabha adjourned sine die at 6.07 P.M.)

S. L. SHAKDHER,
Secretary-General.